# FORM A

## PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

## FOR THE ATTENTION OF THE CREDITORS OF SHAKTI BHOG SNACKS LIMITED

### RELEVANT PARTICULARS

| | | |
|---|---|---|
| 1. | **Name of Corporate Debtor** | **SHAKTI BHOG SNACKS LIMITED** |
| 2. | Date of incorporation of Corporate Debtor | 10th March, 1998 |
| 3. | Authority under which Corporate Debtor is incorporated / registered | Registrar of Companies, New Delhi Under the Companies Act, 1956 |
| 4. | Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | U15410DL1998PLC092654 |
| 5. | Address of the registered office and principal office (if any) of Corporate Debtor | **Regd. Office:** 1102-A, Pearls Business Park Netaji Subhash Place, Pitampura, Delhi -110034 IN |
| 6. | Insolvency commencement date in respect of Corporate Debtor | **03rd January, 2023** (Copy of order received on 05th January, 2023) |
| 7. | Estimated date of closure of insolvency resolution process | **2nd July, 2023** (180th day from the date of commencement of Insolvency resolution process) |
| 8. | Name and Registration number of the insolvency professional acting as Interim Resolution Professional | **Umesh Gupta**<br>**Reg. No.:** IBBI/IPA-001/IP-P00848/2017-2018/11431<br>**AFA Valid upto :** 2nd November, 2023 |
| 9. | Address & email of the interim resolution professional, as registered with the board | Ground Floor, 221-A/19, Onkar Nagar B, Tri Nagar, Delhi-110035. **E-mail:** umesh@vamindia.in |
| 10. | Address and e-mail to be used for correspondence with the Interim Resolution Professional | **Immaculate Resolution Professionals Private Limited,** Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-22018<br>**E-Mail:** cirp.shaktibhog@gmail.com |
| 11. | Last date for submission of claims | **17th January, 2023** |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Not Applicable |
| 13. | Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class) | Not Applicable |
| 14. | (a) Relevant forms available at<br>(b) Details of authorized representatives are available at: | (a) Web Link: https://ibbi.gov.in/home/downloads<br>(b) Physical Address: Not Applicable |

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Shakti Bhog Snacks Limited on 03rd January, 2023.**

The creditors of **Shakti Bhog Snacks Limited** are hereby called upon to submit their claims with proof, on or before **17th January, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA [Not Applicable].

**Submission of false or misleading proof of claims shall attract penalties.**

**Umesh Gupta**
Interim Resolution Professional for Shakti Bhog Snacks Limited
**Reg. No.:** IBBI/IPA-001/IP-P00848/2017-2018/11431

**Date :** 05.01.2023
**Place:** Delhi

# प्रपत्र ए

## सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

## शक्ति भोग स्नैक्स लिमिटेड के लेनदारों के ध्यानार्थ

### संबंधित विवरण

| | | |
|---|---|---|
| 1. | **कार्पोरेट देनदार का नाम** | **शक्ति भोग स्नैक्स लिमिटेड** |
| 2. | कार्पोरेट देनदार के निगमन की तिथि | 10 मार्च 1998 |
| 3. | प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है | रजिस्ट्रार ऑफ कम्पनीज, नई दिल्ली कंपनी अधिनियम 1956 के अंतर्गत |
| 4. | कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या | U15410DL1998PLC092654 |
| 5. | कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता | **पंजीकृत कार्यालय**: 1102–ए, पर्ल्स बिजनेस पार्क नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली –110034 भारत |
| 6. | कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरम्भन तिथि | **03 जनवरी, 2023** (आदेश की प्रति 05 जनवरी 2023 को प्राप्त हुई) |
| 7. | ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि | **02 जुलाई 2023** (समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन) |
| 8. | अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर | **उमेश गुप्ता**<br>**पंजी. सं.**:IBBI/IPA-001/IP-P00848/2017-2018/11431<br>**एएफए वैध** : 02 नवंबर, 2023 **तक** |
| 9. | अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है | ग्राउंड फ्लोर, 221–ए / 19, ओंकार नगर बी, त्री नगर, दिल्ली–110035, **ईमेल** : umesh@vamindia.in |
| 10. | अंतरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त, पता और ई–मेल | **इमैक्युलेट रेजोल्यूशन प्रोफेशनल्स प्राइवेट लिमिटेड**, यूनिट नं. 112, पहली मंजिल, टॉवर–ए, स्पेजएज कमर्शियल कॉम्प्लेक्स, सैक्टर–47, सोहना रोड, गुड़गांव–22018<br>**ईमेल** : cirp.shaktibhog@gmail.com |
| 11. | दावा प्रस्तुत करने हेतु अंतिम तिथि | **17 जनवरी, 2023** |
| 12. | अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई | लागू नहीं |
| 13. | किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम) | लागू नहीं |
| 14. | (क) संबंधित प्रपत्र उपलब्ध है<br>(ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है : | (क) वेब लिंक: https://ibbi.gov.in/home/downloads<br>(ख) भौतिक पता: लागू नहीं |

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली, पीठ–III, ने दिनांक **03 जनवरी, 2023** को **शक्ति भोग स्नैक्स लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरम्भ करने का आदेश दिया है।

**शक्ति भोग स्नैक्स लिमिटेड** के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **17 जनवरी, 2023** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार (लागू नहीं) जैसा कि प्रविष्टि सं.12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए में निर्दिष्ट करेगा [लागू नहीं]

**दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।**

**उमेश गुप्ता**

**दिनांक**: 05.01.2023 — अंतरिम समाधान प्रोफेशनल, शक्ति भोग स्नैक्स लिमिटेड

**स्थान**: दिल्ली — **पंजीकरण सं.**:IBBI/IPA-001/IP-P00848/2017-2018/11431

**FORM A**
**PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF**
**SHAKTI BHOG SNACKS LIMITED**

| **RELEVANT PARTICULARS** | | |
|---|---|---|
| 1. | Name of Corporate Debtor | **SHAKTI BHOG SNACKS LIMITED** |
| 2. | Date of Incorporation of Corporate debtor | **10th March, 1998** |
| 3. | Authority Under which corporate debtor is incorporated /Registered | Registrar of Companies, New Delhi<br>Under the Companies Act, 1956 |
| 4. | Corporate Identity Number /Limited Liability Identity of corporate debtor | **CIN**: U15410DL1998PLC092654 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | **Registered office:**<br>1102-A, Pearls Business Park Netaji Subhash Place, Pitampura New Delhi North West DL 110034 IN |
| 6. | Insolvency Commencement date in respect of corporate debtor | 03rd January, 2023 (Copy of order received on 05th January, 2023) |
| 7. | Estimated Date of closure of insolvency resolution process | 2nd July. 2023 (180th day from the date of commencement of Insolvency resolution process) |
| 8. | Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional | Umesh Gupta<br>IBBI/IPA-001/IP-P00848/2017-2018/11431 |
| 9. | Address and Email of the Interim Resolution Professional as registered with the Board | Ground Floor, 221-A/19, Onkar Nagar B, Tri Nagar, North West, National Capital Territory of Delhi ,110035<br>Email :- umesh@vamindia.in |
| 10. | Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9 | Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon – 122018<br><br>Email :- cirp.shaktibhog@gmail.com |
| 11. | Last Date of Submission of Claims | 17th January, 2023 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |

| | | |
|---|---|---|
| 14. | (a) Relevant Forms and<br><br>(b)Details of authorized representatives are available at:- | (a)Web Link:-<br>https://ibbi.gov.in/home/downloads<br>(b) Not Applicable |

**Notice** is hereby given that the National Company Law Tribunal, Bench III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Shakti Bhog Snacks Limited** on 03rd January, 2023.

The creditors of **Shakti Bhog Snacks Limited** are hereby called upon to submit their claims with proof, on or before **17th January, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA [Not Applicable].

Submission of false or misleading proof of claims shall attract penalties.

UMESH GUPTA
Digitally signed by UMESH GUPTA
Date: 2023.01.06 11:39:27 +05'30'

**Umesh Gupta**
**Interim Resolution Professional**
**For Shakti Bhog Snacks Limited**
**Reg. No.: IBBI/IPA-001/IP-P00848/2017-2018/11431**
**AFA Valid upto 2nd November, 2023**

Place: Delhi
Date: 05th January, 2023

# Classifieds

## PERSONAL

I,Mange Ram, S/o Gopi Ram, R/o A-3/58, Maitri Apartment, Paschim-Vihar, New Delhi-110063, have changed my name to M.R.Gupta, permanently.

0040648406-10

I,Ram Singh Chawla, S/o Roshan Lal Chawla, R/o-EXB-9, Upper First-Floor, Gali No.2,Hari-Nagar, New Delhi-110064,have changed my name to Ram Chawla, permanently.

0040648407-10

I,Ramesh Kumar s/o M.R.Gupta, R/o A-3/58, Maitri Apartment, Paschim-Vihar, New Delhi-110063, have changed my name to Ramesh Kumar Gupta permanently.

0040648406-9

## सार्वजनिक सूचना

आम जनता को सूचित किया जाता है की मेरे मुव्वकिल श्रीमान सोमनाथ महेन्द्र पुत्र श्री बोध राज महेन्द्र और श्रीमती जानकी महेन्द्र पत्नी श्री सोमनाथ महेन्द्र, निवासीगण आर-जेड-ए-142, निहाल विहार, नांगलोई दिल्ली-110041 व हालनिवासीगण सी-81, उदय विहार, चन्दर विहार, नई दिल्ली-110041, ने अपने पुत्र पंकज उर्फ पंकज महेन्द्र व उनके परिवार को उनके द्वारा किए गये दुराचरण और दुर्व्यवहार के कारण अपनी चल-अचल संपत्ति से बेदखल कर सभी पारिवारिक संबंध विच्छेद कर लिए हैं, तथा पंकज उर्फ पंकज महेन्द्र पर हुये लेन देन, पुलिस केस, मुकदमेबाजी आदि की जवाब देही मेरे मुव्वकिल व उसके परिवार की नही होगी तथा इसके लिये वे स्वयं ही जिम्मेदार होंगे। मनोज कुमार (अधिवक्ता) चे.न. टी-1ई, तीस हजारी कोर्ट, दिल्ली-110041.

## PUBLIC NOTICE

Be it known to general public at large that my client Umed Singh S/o Late Sh. Mange Ram R/o H.No. 191, Near Radha Swami Satsang, Najafgarh, Dindar Pur, Delhi-43 have severed all relationship our brother Suraj Bhan and his son's Nikhil & Akhil, My client Umed Singh and other family members shall not be responsible for any wrongful and illegal act done by Suraj Bhan and his son's Nikhil and Akhil in future. If any person deal with him shall be self responsible.

Shashikant (Advocate)
Ch.No. D-209, Karkardooma Court, Delhi-32

## PUBLIC NOTICE

To be known to all that I, (1) Ruchika Dhawan D/o Late Shri Satish Dhawan R/o 387, Deepali Pitampura, Delhi - 110034 and (2) Teena Kapoor D/o Late Shri Satish Dhawan R/o E-519, Greater Kailash, Part-II, Delhi - 110048 have Lost our Original Property Documents Demand Letter, DDA Possession and Site Possession Letter, in respect of the property bearing Plot No.108, Pocket-01, Block –B, Sector-36, area 60 sq. Meter situated at Rohini, Delhi-110085 in the name of (1) Smt. Rita Dhawan W/o Shri Satish Kumar Dhawan and (2) Satish Kumar Dhawan S/o Late Shri G.L Dhawan who was the Co - Allottee / Co-Lease of the said Plot allotted by DDA vide Allotment File/Letter No. F-16 (12347)2012/LAB/RO/6125. An NCR on this effect has been lodged vide LR No. 14690/2023 Dated 05-01-2023. Any person claiming any right, interest, having any objection or found in possession of original documents, may write/ contact with the above named person at above address/ phone 9811862966 or Dy. Director (LAB) Housing D – Block, 3rd Floor, Vikas Sadan, New Delhi within 15 Days from the date of Publication of this Notice.

## PUBLIC NOTICE

It is informed to all of you that 1, Mithlesh Gupta wife of late O.P. Gupta resident of Kalyanpur, Lucknow, my husband named Mr. O.P. Gupta has died due to old age in Lucknow on 23-01-2015. The house, House No. 30, Subhash Nagar Kalyanpur West, Lucknow Area- 2100 Sq. feet, was handed over to me by my husband during his life and after his death I i.e. Mithlesh Gupta or my two sons Yogesh Kumar Garg and Rishi Garg s/o Gan Late O.P. Gupta, is the legal heir of the said property. I am very old and due to prolonged illness and lack of money, I and my son Yogesh Kumar Garg want to sell the said house but since a long time my other son Rishi Garg can't contactable.Therefore, it is informed to the general public that if my son Rishi Garg son of Late O.P. Gupta and any other acquaintance, relative wants to buy the said house, then within 30 days of the said publication, they may contact me on my mobile no.- 9773914364, 9811144364 or at the above address, otherwise it will be considered that no one is interested to buy the said building, nor does anyone have any objection, on which this house will be sold by me as per the rules and regulations.

Mithlesh Gupta wife late O.P. Gupta
Mob No.-9773914364,9811144364
Ravi Kumar Singh (Advocate)
A-207 High Court Campus, Gomti Nagar, Lucknow, U.P.
Mob. 9044444500

## "IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

## Form No. INC-26

{Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014}

**Before the Central Government, Regional Director, Northern Region, New Delhi**

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

**AND**

In the matter of

**BUZZ RETAIL INDIA PRIVATE LIMITED**

(CIN: U52100DL2010PTC200201)

having its Registered Office at

**DE-140/1 TAGORE GARDEN, NEW DELHI-110027**

........**Applicant Company / Petitioner**

**NOTICE** is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **14th December, 2022** to enable the company to change its Registered Office from **"National Capital Territory of Delhi"** to the **"State of Uttar Pradesh".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below :-

**DE-140/1 TAGORE GARDEN, NEW DELHI-110027**

For & on behalf of
**BUZZ RETAIL INDIA PRIVATE LIMITED**
**Sd/-**
**KANDHAARI AMEETTA**
(DIRECTOR)
**DIN : 06537415**

Date : 06.01.2023
Place : New Delhi

## SBI — STATE BANK OF INDIA, Stressed Assets Recovery Branch – II

3rd & 4th floor, State Bank House, 18/4, Arya Smaj Road, Karol Bagh, New Delhi-110005, Tel. 011-28752163 Fax. 28755674, e-mail : sbi.51521@sbi.co.in

### Rule - 8(1) POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorised Officer of the **STATE BANK OF INDIA, Stressed Assets Recovery Branch-II, 18/4, 4TH FLOOR, ARYA SAMAJ ROAD, KAROL BAGH, NEW DELHI-110005** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **31.05.2022** calling upon **Sh. Mitun Garg S/o Sh. Darshan Kumar Garg (Borrower, Son and legal Heir of late Smt. Rajrani Garg) & Sh Darshan Kumar Garg (Spouse & Legal Heir of late Smt. Rajrani Garg)** to repay the amount mentioned in the notice being **Rs. 26,02,531/- (Rupees Twenty six lacs two thousand five hundred thirty one only) as on 30.09.2022 with further interest, expenses and other charges etc. thereon** within 60 days from the date of receipt of the said notice.

The borrower / guarantor having failed to repay the amount, notice is hereby given to the borrower / guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **2nd day of January 2023.**

The borrower / guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **STATE BANK OF INDIA, Stressed Assets Recovery Branch-II, 18/4, 4TH FLOOR, ARYA SAMAJ ROAD, KAROL BAGH, NEW DELHI-110005** for an amount of **Rs. 26,02,531/- (Rs Twenty six lacs two thousand five hundred thirty one only) and further interest from 30.09.2022 costs, etc. thereon.**

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of the Movable Property**

**Hypothecation of entire stocks, receivables & other current assets of the company ....(NOT APPLICABLE)**

**Description of the Immovable Property**

**Flat No: I-1201, Tower-I, 12th Floor. OXY HOMEZ, New Dilshad Extn, Bhopura, Tila More, Ghaziabad 201102, Uttar Pradesh (Without Roof right having Super Area of 1132 Sq. feet)**

Date : 02-01-2023, Place : New Delhi — Authorised Officer, State Bank of India

## FORM A

### PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

### FOR THE ATTENTION OF THE CREDITORS OF SHAKTI BHOG SNACKS LIMITED

**RELEVANT PARTICULARS**

| | | |
|---|---|---|
| 1. | Name of Corporate Debtor | SHAKTI BHOG SNACKS LIMITED |
| 2. | Date of incorporation of Corporate Debtor | 10th March, 1998 |
| 3. | Authority under which Corporate Debtor is incorporated / registered | Registrar of Companies, New Delhi Under the Companies Act, 1956 |
| 4. | Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | U15410DL1998PLC092654 |
| 5. | Address of the registered office and principal office (if any) of Corporate Debtor | Regd. Office: 1102-A, Pearls Business Park Netaji Subhash Place, Pitampura, Delhi -110034 IN |
| 6. | Insolvency commencement date in respect of Corporate Debtor | 03rd January, 2023 (Copy of order received on 05th January, 2023) |
| 7. | Estimated date of closure of insolvency resolution process | 2nd July, 2023 (180th day from the date of commencement of insolvency resolution process) |
| 8. | Name and Registration number of the insolvency professional acting as Interim Resolution Professional | Umesh Gupta Reg. No.: IBBI/IPA-001/IP-P00848/2017-2018/11431 AFA Valid upto : 2nd November, 2023 |
| 9. | Address & email of the interim resolution professional, as registered with the board | Ground Floor, 221-A/19, Onkar Nagar B, Tri Nagar, Delhi-110035. E-mail: umesh@vamindia.in |
| 10. | Address and e-mail to be used for correspondence with the Interim Resolution Professional | Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 E-Mail: cirp.shaktibhog@gmail.com |
| 11. | Last date for submission of claims | 17th January, 2023 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Not Applicable |
| 13. | Names of Insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class) | Not Applicable |
| 14. | (a) Relevant forms available at (b) Details of authorized representatives are available at: | (a) Web Link: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable |

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Shakti Bhog Snacks Limited on 03rd January, 2023.**

The creditors of **Shakti Bhog Snacks Limited** are hereby called upon to submit their claims with proof, on or before **17th January, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA [Not Applicable].

**Submission of false or misleading proof of claims shall attract penalties.**

**Umesh Gupta**
Interim Resolution Professional for Shakti Bhog Snacks Limited
**Reg. No.:** IBBI/IPA-001/IP-P00848/2017-2018/11431

Date : 05.01.2023
Place : Delhi

## Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of **IIFL Home Finance Limited** (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon."The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

| Name of the Borrower(s) /Co-Borrower(s) | Description of the Secured Asset (Immovable Property) | Total Outstanding Dues (Rs.) | Date of Demand Notice | Date of Possession |
|---|---|---|---|---|
| Mr. Ajay Jindal Mrs. Mamta Jindal Jindal Provisional Store (Prospect No 905051 ,947894 & 950173) | All That Piece And Parcel Of:- Free Hold Property No. - - I-116 - Old No.-I-104/A, Kh. No.-63, Killa No.-19 And 22, Area Admeasuring 459 Sq.Ft.Village Khureji Khas - Ground Floor (Northern - Lhs Side Of Shop And Rear Side Flat) - Jawahar Park, Garhwali Mohalla, Laxmi Nagar - Delhi - Delhi - 110092 - India | Rs.14,11,316/- (Rupees Fourteen Lakh Eleven Thousand Three Hundred Sixteen Only ) for 905051 and Rs.16,59,593/- (Rupees Sixteen Lakh Fifty Nine Thousand Five Hundred Ninety Three Only ) for 947894 and Rs.1,02,394/- (Rupees One Lakh Two Thousand Three Hundred Ninety Four Only ) for 950173 | 16-Sep-2022 | 03-Jan-2023 |
| Mr. Anil Kumar Rastogi Mr.Kuldeep Rastogi M/S Rachit Garments Mrs.Rupal Rastogi Mr.Sunil Rastogi (Prospect No 942106 & 943196) | All that piece and parcel of: Property No B-133/11, Area Measuring 50, Sq. Yds. Khasra No. 1/2 Min, Village-Ghonda Chauhan Khadar, Gali No. 10, Shanti Mohalla, New Usmanpur, Illaqa Shahdara, Pincode 110053, Delhi, India | 942106 is Rs.36,80,082/- (Rupees Thirty Six Lakh Eighty Thousand Eighty Two Only ) and 943196 is Rs.1,06,147 /-(Rupees One Lakh Six Thousand One Hundred Forty Seven Only) | 13-Oct-2022 | 03-Jan-2023 |
| Mr. Amit Kumar Mrs. Monika (Prospect No 729678) | All that piece and parcel of : Flat No-35, 4th Floor admeasuring 355 Sq. Ft., Block-G-8, Pkt -3, LIG DDA Flat, Narela, New Delhi, India-110040 | Rs.13,90,289/- (Rupees Thirteen Lakh Ninety Thousand Two Hundred Eighty Nine Only) | 12-Sep-2022 | 03-Jan-2023 |
| Mr. Deepak Kumar Chauhan, Mrs. Braham Devi, Mr. Devender Kumar (Prospect No 853139) | All that piece and parcel of : Property No. 17A, admeasuring 50 Sq. Yds, Out Of Khasra No. 234 Situated In The Residential Colony Known As Manoj Encalve, Village Bahata Hajipur, Pargana Loni, Near Shiv Mandir, Ghaziabad, UP 201102, India | Rs.8,97,577 /- (Rupees Eight Lakh Ninety Seven Thousand Five Hundred Seventy Seven Only) | 07-Oct-2022 | 03-Jan-2023 |
| Mr. Jeewan Lal Gola Mrs. Poonam (Prospect No 861438) | All that piece and parcel of : Property Bearing No. I-117, Ground, First & Second Floor, along with roof rights admeasuring 450 Sq. Ft. (Land Area) & 1565 Sq. Ft (Carpet Area) & 1215 Sq. Ft. (Built Up Area), Rect. No. 63, Kila No. 19 And 20, Situated At Abadi Of Lalita Park, Laxmi Nagar, Village Khureji Khas, Shahdara, Delhi, India-110092 | Rs.18,14,864/- (Rupees Eighteen Lakh Fourteen Thousand Eight Hundred Sixty Four Only) | 12-Oct-2022 | 03-Jan-2023 |
| Mr. Abhishek Singh Mrs.Neera, Mr.Shriniwas (Prospect No 869001) | All that piece and parcel of : Flat No.- FF-4, Rear Rhs,Area Admeasuring 340 Sq.Ft, Carpet Area, Plot No.- S-44, Dlf Ankur Viha, Ghaziabad, 201102, Uttar Pradesh,India | Rs.13,40,555/- (Rupees Thirteen Lakh Forty Thousand Five Hundred Fifty Five Only ) | 24-Sep-2022 | 03-Jan-2023 |
| Mr. Manoj Raut Mrs.Rekha Devi (Prospect No 883548) | All that piece and parcel of : Property Bearing Plot No. B-15/13, Carpet Area Ad Measuring 530 Sq.Ft., Second Floor , Lhs Back Side Mig With Roof Rights Dlf Ankur Vihar Loni, Ghaziabad, Delhi, 201010, New Delhi,India. | Rs.26,33,181/- (Rupees Twenty Six Lakh Thirty Three Thousand One Hundred Eighty One Only) | 30-Sep-2022 | 03-Jan-2023 |
| Mr. Ramvir Singh Mrs.Rekha (Prospect No 900611) | All that piece and parcel of : Flat No.- FF3, Rear Side First Carpet area admeasuring 500 Sq. Ft., Plot No.-1/762, Sec-1, Vasundhara, Ghaziabad, 201010, U.P, India. | Rs. 24,90,427 /-(Rupees Twenty Four Lakh Ninety Thousand Four Hundred Twenty Seven Only) | 28-Oct-2022 | 03-Jan-2023 |
| Mr. Shivam Soni, Mrs. Kanchan Soni, Mr. Kapil Dev Soni, Maa Jwala Jewellers (Prospect No IL10116609) | All that piece and parcel of : Plot No.-11, 12 and 37 Carpet Area 536 sq. ft., 1st Floor Front RHS Pvt No-201, Mansa Ram Park, Block-A, Uttam Nagar, New Delhi-110059 | Rs.37,03,118/- (Rupees Thirty Seven Lakh Three Thousand One Hundred Eighteen Only) | 19-Oct-2022 | 03-Jan-2023 |
| Mr.LakshmiChand Kushwah, Mrs. Annpuma Kushwaha, Annpurna General Store (Prospect No IL10119669) | All that piece and parcel of : Prop No-4700/1, Carpet Area 421 sq. ft., UGF Khasra No-117/10/2 Gali No-112, B-Block Sant Nagar Burari North Delhi-110084 | Rs.23,44,088/- (Rupees Twenty Three Lakh Forty Four Thousand Eighty Eight Only) | 18-Oct-2022 | 03-Jan-2023 |
| Mr. Dhiraj Kumar Sharma Mrs. Pushp Lata Sharma D R Enterprises (Prospect No IL10190058) | All that piece and parcel of : FF without roof rights built on Plot No. 82 area measuring 70 sq. yds., out of khasra No. 43/2 situated in the area of village Hastsal, in the colony known as Mohan Garden, in Block K-5, New Delhi-110015 | Rs.18,20,307/- (Rupees Eighteen Lakh Twenty Thousand Three Hundred Seven Only) | 19-Oct-2022 | 03-Jan-2023 |
| Mr. Preeti, Mr. Prem Kumar, Preeti Beauty Parlour and cosmetics (Prospect No IL10204820) | All that piece and parcel of : Plot No.-16, Admeasuring Carpet area 306 Sq. Ft., Built Up Area 360 Sq. Ft., Gali No-9,3Rd Floor (Back Side), Jain Colony - 2, T-Extension ,Uttam Nagar, Delhi -110059 | Rs.18,70,970/- (Rupees Eighteen Lakh Seventy Thousand Nine Hundred Seventy Only) | 18 - Oct - 2022 | 03-Jan-2023 |

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For, further details please contact to Authorised Officer at **Branch Office: Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom,Moti Nagar, New Delhi/ A-1C & A-1D, 2nd floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301 OR Corporate Office: IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.**

Place:Delhi, Date: 06-01-2023 — Sd/- Authorised Officer, For IIFL Home Finance Ltd.

## POONAWALLA HOUSING FINANCE LIMITED

**(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LIMITED)**

**REGISTERED OFFICE : 602, 6th Floor, Zero One IT Park, Sr. No. 79/1, Ghorpadi, Mundhwa Road, Pune-411036**

**APPENDIX IV (SEE RULE 8(1)) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas, the undersigned being the Authorised Officer of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated calling upon the Below borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 **on this 4TH day of January of the year 2023.**

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

| SR. NO. | NAME OF BORROWERS | DESCRIPTION OF PROPERTY | POSSESSION TAKEN DATE | DATE OF STATUTORY DEMAND NOTICE | AMOUNT IN DEMAND NOTICE RS. |
|---|---|---|---|---|---|
| 1. | RAKESH, SONI , BIRJESH DEVI , JAYVEER | ALL THAT PIECE & PARCEL OF MORTGAGED PROPERTY OF FREEHOLD RESIDENTIAL PLOT NO. UNSPECIFIED, LAND MEASURING 52.00 SQ. YRDS., OUT OF KHASRA NO. 619, SITUATED AT MOHALLA THAKURAN KASBA DADRI TEHSIL DADRI, DISTT. GAUTAM BUDH NAGAR. BOUNDARIES OF LAND/FLAT/PLOT IN RESPECT OF THE SAID PROPERTY AS UNDER: EAST:- KHET OF MALKHAN SINGH; WEST:- ROAD; NORTH: - OTHER PROPERTY. SOUTH:- PLOT OF CHHAMMO BEGUM. | 04.01.2023 | 18-04-2022 | LOAN NO. HM/0245/H/16/100117 RS.644803.92/- (RUPEES SIX LAKH FOURTY FOUR THOUSAND EIGHT HUNDRED THREE PAISE NINETY TWO ONLY) PAYABLE AS ON 18-APR-22 ALONG WITH INTEREST @ 14.8 P.A. TILL THE REALIZATION. |
| 2. | RAKESH, SONI , BIRJESH DEVI , JAYVEER | ALL THAT PIECE & PARCEL OF MORTGAGED PROPERTY OF FREEHOLD RESIDENTIAL PLOT NO. UNSPECIFIED, LAND MEASURING 52.00 SQ. YRDS., OUT OF KHASRA NO. 619, SITUATED AT MOHALLA THAKURAN KASBA DADRI TEHSIL DADRI, DISTT. GAUTAM BUDH NAGAR. BOUNDARIES OF LAND/FLAT/PLOT IN RESPECT OF THE SAID PROPERTY AS UNDER: EAST:- KHET OF MALKHAN SINGH; WEST:- ROAD; NORTH: - OTHER PROPERTY. SOUTH:- PLOT OF CHHAMMO BEGUM. | 04.01.2023 | 18-04-2022 | LOAN NO. HM/0245/H/16/100084 RS. 665137.09/- (RUPEES SIX LAKH SIXTY FIVE THOUSAND ONE HUNDRED THIRTY SEVEN PAISE NINE ONLY) PAYABLE AS ON 18-APR-22 ALONG WITH INTEREST @ 14.8 P.A. TILL THE REALIZATION. |

PLACE: GAUTAM BUDH NAGAR
DATED: 06.01.2023

Sd/- AUTHORIZED OFFICE
POONAWALLA HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LIMITED)

## Public Notice For E-Auction For Sale Of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and **Branch Office at:- 1017 Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom,Moti Nagar, New Delhi** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankeauctions.com.

| Borrower(s) / Co-Borrower(s) / Guarantor(s) | Demand Notice Date and Amount | Description of the Immovable property/ Secured Asset | Date of Physical Possession | Reserve Price |
|---|---|---|---|---|
| 1. Mrs. Sonia 2. Mr.Hardwari (Prospect No IL10100484) | 26-Mar-2022 Rs. 42,80,730/- (Rupees Forty Two Lakh Eighty Thousand Seven Hundred Thirty Only) | All that part and parcel of the property bearing Plot No.23, Area Measuring 60 Sq.Yds., Out Of Hasra No. 20/21, Block R-III, Mohan Garden, Uttam Nagar, Delhi, Delhi, India, 110059 (Built up area admeasuring 972 sq. ft.) | 29-Dec-2022 | Rs. 43,77,000/- (Rupees Forty Three Lakh Seventy Seven Thousand Only) |
| | Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only) | | Total Outstanding As On Date 29-Dec-22 Rs. 44,39,811 /- (Rupees Forty Four Lakh Thirty Nine Thousand Eight Hundred Eleven Only) | Earnest Money Deposit (EMD) Rs. 4,37,700/- (Rupees Four Lakh Thirty Seven Thousand Seven Hundred Only) |

| Date of Inspection of property | EMD Last Date | Date/ Time of E-Auction |
|---|---|---|
| 06-Feb-2023 1100 hrs -1400 hrs. | 08-Feb-2023 till 5 pm. | 10-Feb-2023 1100 hrs-1300 hrs. |

**Mode of Payment:- All payment shall be made by demand draft in favour of "IIFL Home Finance Limited" payable at Gurugram or through RTGS/NEFT The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9902879 followed by Loan Number, d) IFSC Code:-SCBL0036001 e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001**

**TERMS AND CONDITIONS:-**

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www.bankeauctions.com** , well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website **https://bankeauctions.com** and **https://www.iifl.com/home-loans/properties-for-auction** for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6 **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- support@bankeauctions.com, Support Helpline Numbers:@7291981124/25/26.**
7 **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hl@iifl.com.**
8. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
9. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

**STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002**

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Delhi , Date: 06-Jan-2023 — Sd/- Authorised Officer, IIFL Home Finance Limited.

## Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of **IIFL Home Finance Limited** (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon."The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

| Name of the Borrower(s) /Co-Borrower(s) | Description of the Secured Asset (Immovable Property) | Total Outstanding Dues (Rs.) | Date of Demand Notice | Date of Possession |
|---|---|---|---|---|
| Mrs. Shanti Devi Miss.Nisha Nair Mr.Rajender Kumar (Prospect No. 868029 & 920747) | All that piece and parcel of: 2Nd Floor Front Side of Property Bearing No B-62A, With Super Built Up Area Ad Measuring 360 Sq.Ft. And Carpet Area Ad Measuring 330 Sq.Ft., Plot No 6, Bindapur Extension, Uttam Nagar, West Delhi, 110059, Delhi, India. | Rs.18,38,636/- (Rupees Eighteen Lakh Thirty Eight Thousand Six Hundred Thirty Six Only ) for 868029 and Rs.1,11,530/- ( Rupees One Lakh Eleven Thousand Five Hundred Thirty Only) for 920747 | 21-Oct-2022 | 03-Jan-2023 |
| Mr. Ram Prasad Mrs.Poonam Ram Prasad Proprietor (Prospect No.IL10134999) | All that piece and parcel of: : Flat No Ea 202, With Carpet Area Ad Measuring 235 Sq.Ft., Ews, P.M.A.Y. Alayam Housing Scheme M.D.D.A Coloney, Aamwala, Tarla Sashtradhra Road, Dehraduun, Uttarakhand, 248001. | Rs.4,10,105/- (Rupees Four Lakh Ten Thousand One Hundred Five Only ) | 21-Oct-2022 | 03-Jan-2023 |
| Mr. Sumit Kumar Mrs. Rakhi (Prospect No IL10100750) | All that piece and parcel of : Flat No - FF-3, Carpet Area 324 sq. ft., Rear LHS, First Floor Plot No - F-100, SLF Ved Vihar, Loni, Ghaziabad, UP-201010 | Rs.10,97,316/- (Rupees Ten Lakh Ninety Five Thousand Three Hundred Sixteen Only) | 20-Oct-2022 | 03-Jan-2023 |
| Mr. Sarfraj, KGN Garments, Mr. Mohd Multan, Mrs. Rooksana (Prospect No IL10092981) | All that piece and parcel of : P-124 Block-P, Third Floor with Roof/Terrace rights, admeasuring 50 Sq. Yds., Front Side LHS, Pvt No -1210, Village Razapur Khurd Mohan Garden, Uttam Nagar, New Delhi-110059 | Rs.22,77,009/- (Rupees Twenty Two Lakh Seventy Seven Thousand and Nine Only) | 18-Oct-2022 | 03-Jan-2023 |
| Mr. Pareshwer Prasad Maiduli, Mrs.Sangeeta Devi (Prospect No IL10021235) | All that piece and parcel of Property Bearing Built Up Property on 2Nd Floor, Back Side (LHS), Carpet Area Ad Measuring 405 Sq.Ft., and Super Built Up Area Ad Measuring 450 Sq.Ft.,on Plot No- 17, T -Extn (Jain Colony )Part-1, Uttam Nagar, New Delhi, India, 110059 | Rs.16,95,157/- (Rupees Sixteen Lakh Ninety Five Thousand One Hundred Fifty Seven Only) | 19-Oct-2022 | 03-Jan-2023 |
| Mr. Rahul Kumar Mrs. Ranju Singh (Prospect No 908501) | All that piece and parcel of Plot No. 1 A, Area Measuring 57 sq. Yrds., Second Floor, Back Rhs, R K Block, Gali No. 22, Village Nawada, Bhagwati Garden Extn., Uttam Nagar, Delhi 110059 | Rs.16,64,128/- (Rupees Sixteen Lakh Sixty Four Thousand One Hundred Twenty Eight Only) | 13-Oct-2022 | 03-Jan-2023 |
| Mr. Pramod Kumar Mr. Ramesh Kumar Yadav Mrs. Seeta Devi (Prospect No 895864) | All that piece and parcel of : Flat on 2nd Floor without roof rights, Plot No 5, Gali No 34, admeasuring 411 Sq. Ft. (Carpet Area) & 450 Sq. Ft. (Super Built Up Area), Front LHS Block K-1, Raja Puri Uttam Nagar, Delhi, India-110059 | Rs.20,95,354/- (Rupees Twenty Lakh Ninety Five Thousand Three Hundred Fifty Four Only) | 07-Oct-2022 | 03-Jan-2023 |
| Mr. Rajeev Sharma Mr.Aishvrya Pal Singh Paragon Bal Bharti Education Society, Mrs. Sudha Sharma (Prospect No.884533 and 942412) | All that piece and parcel of: Plot No. 3 admeasuring 441.54 Sq.Yds, Khasra No. 312 Village Nistoli Pargana Loni Ghaziabad, Village. Nistoli, ParaganaLoni, Teh - District - Ghaziabad, 201102, Uttar Pradesh,India | 884533 is Rs.25,80,382/- (Rupees Twenty Five Lakh Eight Thousand Three Hundred Eight Two Only ) and 942412 is Rs.3,86,774/- ( Rupees Three Lakh Eight Six Thousand Seven Hundred Seventy Four Only) | 14-Sep-2022 | 03-Jan-2023 |
| Mr. Rajendra Singh Mrs. Arpna, JMD Associates (Prospect No 849971) | All that piece and parcel of : Property No 105-B, 1st Floor without roof rights, admeasuring 558 Sq. Ft., Kh No 818-821, Gali No 10, Vishwas Nagar, Shahdara, Delhi, India-110032 | Rs.35,43,099 /-(Rupees Thirty Five Lakh Forty Three Thousand and Ninety Nine Only) | 07-Oct-2022 | 03-Jan-2023 |
| Mr. Chander Shekhar Chamola, Mrs.Anita (Prospect No 827700) | All that piece and parcel of Property Bearing- Plot No-D2-156, Total Area Ad Measuring 1,800 Sq.Ft., Rameshwar Park, Shiv Mandir, Loni Ghaziabad, 201010, U.P, India. | Rs.13,85,407/- (Rupees Thirteen Lakh Eighty Five Thousand Four Hundred Seven Only) | 10-Oct-2022 | 03-Jan-2023 |
| Mr. Jaswant Singh Mrs.Manju Singh Mrs.Natho Devi (Prospect No 820471 and 858891) | All that piece and parcel of Property Bearing:- Built Up Property Bearing No. 330, New No. 134, Total Area Ad Measuring 55 Sq. Yards, on Khasra No. 492 Situated In The Abadi Of Lal Dora, Village Ghondli , Delhi, 110051, India. | 820471 is Rs.21,35,827/- (Rupees Twenty One Lakh Thirty Five Thousand Eight Hundred Twenty Seven only ) and 858891 is Rs.5,51,122/- (Rupees Five Lakh Fifty One Thousand One Hundred Twenty Two Only) | 18-Oct-2022 | 03-Jan-2023 |
| Mr. Vijay Saxena Mrs.Khushi Saxena M/S Deepika Garment (Prospect No 740089) | All that piece and parcel of : Plot No. Rz-42-43, Admeasuring Area 62 Sq. Yrds., Second Floor Front Side , Left Hand Portion, Gali No. 17 Rajapuri , Uttam Nagar, West Delhi, 110059, Delhi,India | Rs.22,96,454/- (Rupees Twenty Two Lakh Ninety Six Thousand Four Hundred Fifty Four Only ) | 07 - Oct - 2022 | 03-Jan-2023 |

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For, further details please contact to Authorised Officer at **Branch Office: Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom,Moti Nagar, New Delhi/ 316 - Purnima Plaza,Second floor,GMS - Road,Dehradun -248001/ A-1C & A-1D, 2nd floor, Noida Sec16, Noida, Gautam Budh Nagar - 201301 OR Corporate Office: IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.**

Place:Delhi, Date: 06-01-2023 — Sd/- Authorised Officer, For IIFL Home Finance Ltd.

## यूको बैंक (भारत सरकार का उपक्रम) — UCO BANK (A Govt. of India Undertaking)

### BRANCH OFFICE: RAJENDRA PLACE, NEW DELHI-110008

### POSSESSION NOTICE (For Immovable / Movable Property) (Appendix IV [Refer Rule 8(1)]

Whereas, the undersigned being the Authorized Officer of the **UCO BANK, Rajendra Place Branch, New Delhi** under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest {Act, 2002 (54 of 2002)} and in exercise of powers conferred under section 13(12) read with {Rule 3} of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice Dated **21.10.2022,** calling upon the **Borrower: (1) RAVI KUMAR and MRS. JYOTI W/o Mr. RAVI KUMAR,** Add:-I, D 9, 3rd Floor R- Block Prem Nagar, Uttam Nagar New Delhi-110059 Add:-ii Rz-i-10,upper Ground Floorold Som Bazar Mahavir Enclave New Delhi-110045. **2. (Guarantor) Mr. Anuj Kumar S/o sh. Vijay Kumar Add:-** House No.150, Site-II, Vikashpuri New Delhi-110018 , & 407, T.C Raghubir Nagar Delhi-110027, & A-2/100, Utam nagar New Delhi-110059, to repay the amount mentioned in the notice being **Rs.22,70,416/- (Rupees Twenty Two Lakh Seventy Thousand Four Hundred Sixteen Only)** as on 28.09.2022 + Interest (From 30 May-2022) within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest (Enforcement) Rule, 2002 on this **4th Day of January of the Year 2023.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **UCO BANK, Rajendra Place Branch, New Delhi** for an amount of **Rs.22,70,416/- (Rupees Twenty Two Lakh Seventy Thousand Four Hundred Sixteen Only)** as on 28.09.2022 + Interest (From 30 May -2022) and interest thereon.

**The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.**

**DESCRIPTION OF THE (MOVABLE & IMMOVABLE) PROPERTY**

**(PART-I)**

(Please mention all the hypothecated properties viz. – Current Assets including Stocks ,Book Debts, Receivables, Consumable Stock and Spare and Hypothecated Movable Plant & Machinery etc. mentioned in the documents).

**(PART-II)**

Equitable Mortgage of Property Built up floor-3rd floor with right of property bearing No. D-9-10B, Area Measuring 86.66,sq yards. Out of khasra No.83/10/2 situated in Revenue Estate of village Hastsal, the colony known as R- Block, Prem Nagar, Uttam Nagar New Delhi-110059. In the Name of **Sh. Ravi Kumar and Smt. Jyoti** vide deed no.9882 dated 13.05.2013 registered with Sub Registrar-II, Janakpuri New Delhi.

PLACE: NEW DELHI DATE: 04.01.2023 — Authorised Officer, UCO BANK

## Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and **Branch Office at:- Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom,Moti Nagar, New Delhi/ Unit No 309, Third Floor, Padam Business Park, Plot no. INS-1, Sector 12A, Awas Vikas, Sikandra Yojna, Agra, 282007**under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankeauctions.com.

| Borrower(s) / Co-Borrower(s) / Guarantor(s) | Demand Notice Date and Amount | Description of the Immovable property/ Secured Asset | Date of Physical Possession | Reserve Price |
|---|---|---|---|---|
| 1. Mr. Kuldeep 2. Mrs.Ekta 3. Shri Mahavir Trading Company (Prospect No IL10138091) | 30-Jul-2022 Rs. 33,81,802.00/- (Rupees Thirty Three Lakh Eighty One Thousand Eight Hundred Two Only) | All that part and parcel of the property bearing right side portion of First Floor, Without roof rights, Area Measuring 585 Sq Ft, Out of Built Up Property No. T-190, Situated In The Area of Village Bindapur, Colony Known As T-Block, Uttam Nagar, New Delhi 110059. | 28-Dec-2022 | Rs. 31,31,000/- (Rupees Thirty One Lakh Thirty One Thousand Only) |
| | Bid Increase Amount Rs.40,000/- (Rupees Forty Thousand Only) | | Total Outstanding As On Date 30-Dec-2022 Rs. 33,82,976/ (Rupees Thirty Three Lakh Eighty Two Thousand Nine Hundred Seventy Six Only) | Earnest Money Deposit (EMD) Rs.3,13,100/- (Rupees Three Lakh Thirteen Thousand One Hundred Only) |
| 1. Mr. Pawan Kumar Garg 2. Mrs. Rohini Garg 3. Shree Dauji Catters (Prospect No 851164 & 753460) | 09-Apr-2022 Rs. 98,37,202.00/- (Rupees Ninety Eight Lakh Thirty Seven Thousand Two Hundred Two Only) | All that part and parcel of the property bearing Residential House No.35/49/20, having Total Area 214 sq. mtrs. and Covered Area 170 sq. mtrs., Khasra No.51, Mauza Lashkarpur, Hari Parwat Ward, District Agra, Uttar Pradesh, 282005. | 30-Dec-2022 | Rs. 97,37,000/- (Rupees Ninety Seven Lakh Thirty Seven Thousand Only) |
| | Bid Increase Amount Rs.50,000/- (Rupees Fifty Thousand Only) | | Total Outstanding As On Date 02-Jan-2022 Rs. 1,07,56,739/- (Rupees One Crore Seven Lakh Fifty Six Thousand Seven Hundred Thirty Nine Only) | Earnest Money Deposit (EMD) Rs.9,73,700/- (Rupees Nine Lakh Seventy Three Thousand Seven Hundred Only) |
| 1. Mr. Kailash Singh Rajput 2. Mrs. Pushpa Devi (Prospect No 856945 & 940130) | 19-Aug-2022 Rs. 18,43,118.00/- (Rupees Eighteen Lakh Forty Three Thousand One Hundred Eighteen Only) | All that part and parcel of the property bearing Shop On Ground Floor Without Roof Rights Area Measuring 15.56 Sq. Yrds. "Said Shop" Part Of Property Bearing No. P-24-A, Plot Nos. 23 & 24, Out Of Khasra No. 193, Khewat No. 11, Situated In The Residential Colony Known As Gali No. 2, Shankar Nagar Extn., Area Of Village Ghondli, New Delhi, 110051, India. **(Built-up Area: 140 sq. ft.)** | 26-Dec-2022 | Rs. 17,61,000/- (Rupees Seventeen Lakh Sixty One Thousand Only) |
| | Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only) | | Total Outstanding As On Date 27-Dec-2022 Rs. 18,45,933/- (Rupees Eighteen Lakh Forty Five Thousand Nine Hundred Thirty Three Only) | Earnest Money Deposit (EMD) Rs.1,76,100/- (Rupees One Lakh Seventy Six Thousand One Hundred Only) |
| 1. Mr. Lalit Gupta 2. Mrs. Richa Gupta 3. Krishna Pharmacy (Prospect No IL10153069) | 28-Jun-2022 Rs. 26,22,725.00/- (Rupees Twenty Six Lakh Twenty Two Thousand Seven Hundred Twenty Five Only) | All that part and parcel of the property bearing Built up 3rd floor (Back Side) with roof rights, built on Property bearing WZ-283/254 built on Plot No. 254, area ameasuring 50 sq. Yards out of toal area 125 sq. Yards, out of rectangle no. 19, Killa no. 8 (Khasra no. 19/8), Vishnu Garden, Vishnu Garden Extn colony, Galli no. 08, Maddi wali gali, Village Khyala, West Delhi, India, 110018. **(Area: 450 sq. ft.)** | 28-Dec-2022 | Rs. 23,46,000/- (Rupees Twenty Three Lakh Forty Six Thousand Only) |
| | Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only) | | Total Outstanding As On Date 30-Dec-2022 Rs. 25,16,983/- (Rupees Thirty Lakh Twenty Five Thousand Two Hundred Sixty Three Only) | Earnest Money Deposit (EMD) Rs.2,34,600/- (Rupees Two Lakh Thirty Four Thousand Six Hundred Only) |

| Date of Inspection of property | EMD Last Date | Date/ Time of E-Auction |
|---|---|---|
| 06-Feb-2023 1100 hrs -1400 hrs | 08-Feb-2023 till 5 pm. | 10-Feb-2023 1100 hrs-1300 hrs. |

**Mode of Payment:- All payment shall be made by demand draft in favour of "IIFL Home Finance Limited" payable at Gurugram or through RTGS/NEFT The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9902879 followed by Loan Number, d) IFSC Code:-SCBL0036001 e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001**

**TERMS AND CONDITIONS:-**

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www.bankeauctions.com** , well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website **https://bankeauctions.com** and **https://www.iifl.com/home-loans/properties-for-auction** for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6 **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID: support@bankeauctions.com, Support Helpline Numbers:@7291981124/25/26.**
7. **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hl@iifl.com.**
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hl@iifl.com.
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

**STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002**

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-New Delhi, Date: 06-Jan-2023 — Sd/- Authorised Officer, IIFL Home Finance Limited

## Bharat Rasayan Limited

**Regd. Office:** 1501, Vikram Tower, Rajendra Place, New Delhi-110008
CIN: L24119DL1989PLC036264
Email: investors.brl@bharatgroup.co.in Website: www.bharatgroup.co.in

### NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificates have been reported to be lost/misplaced/stolen and the registered shareholders/claimants therefore have requested the Company for issuance of duplicate share certificates in lieu of lost share certificates:

| Folio No. | Name of the Shareholder | Certificate No. | No. of Shares | Distinctive Nos. (From - To) |
|---|---|---|---|---|
| 0027685 | D D SINGHAL | 5499 | 100 | 1876241-1876340 |
| | | 16767 | 100 | 3003041-3003140 |
| 0015489 | RAJENDRA PRASAD AGARWAL | 18727 | 100 | 3199041-3199140 |
| 0039339 | AMAL KUMAR SEAL | 3683 | 100 | 1694641-1694740 |

Any person(s) who has/have and claim(s) in respect of the aforesaid share certificates should lodge the claim in writing with us at the above mentioned address within 15 days from the publication of this notice. The Company will not thereafter be liable to entertain any claim in respect of the said share certificates and shall proceed to issue the duplicate share certificates pursuance to Rule 6 of the Companies (Share Capital & Debentures) Rules, 2014.

For BHARAT RASAYAN LIMITED
Sd/-
(Nikita Chadha)
Company Secretary
Memb. No. FCS10121

New Delhi
January 5, 2023

---

## क्षेत्रीय निदेशक, कॉरपोरेट कार्य मंत्रालय, उत्तरी क्षेत्र के समक्ष

कम्पनी अधिनियम, 2013, कम्पनी अधिनियम, 2013 की धारा 14 तथा कम्पनी (निगमन) नियमावली, 2014 के नियम 41 के विषय में

तथा

**मैसर्स कानीन (इंडिया) लिमिटेड (सीआईएन: U74899DL1985PLC022016)** के विषय में जिसका पंजीकृत कार्यालय **ए-46, मोहन कोआपरेटिव इंडस्ट्रियल एस्टेट, मथुरा रोड, नई दिल्ली - 110044 में स्थित है,** आवेदक

एतद्द्वारा सर्व साधारण को सूचना दी जाती है कि कम्पनी, इसको प्राइवेट लिमिटेड कम्पनी में परिवर्तित करने के संबंध में 05-01-2023 को आयोजित असाधारण सामान्य बैठक में कम्पनी को ऐसे परिवर्तन हेतु सक्षम बनाने के संबंध में पारित विशेष प्रस्ताव के निबन्धनों में कम्पनी अधिनियम, 2013 की धारा 14 के साथ पठित उपर्युक्त नियमों के अधीन एक आवेदन केन्द्र सरकार के समक्ष प्रस्तुत करने की इच्छुक है।

कोई भी व्यक्ति जिसका हित कम्पनी के प्रस्तावित परिवर्तन/कम्पनी की हैसियत से प्रभावित होने की संभावना है, अपने हित के स्वरूप तथा विरोध के आधार के उल्लेखकारी शपथपत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक (उत्तरी क्षेत्र), बी-2 विंग, द्वितीय तल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 को इस सूचना के प्रकाशन के चौदह दिन के भीतर सुपुर्द कर सकता है अथवा करवा सकता है अथवा पंजीकृत डाक से भेज सकता है जिसकी एक प्रति आवेदक कम्पनी को नीचे वर्णित पते पर स्थित इसके पंजीकृत कार्यालय भेजी जानी चाहिए:

**कानीन (इंडिया) लिमिटेड**
**ए-46, मोहन कोआपरेटिव इंडस्ट्रियल एस्टेट, मथुरा रोड, नई दिल्ली - 110044**

कृते एवं बोर्ड के हित के लिए
कानीन (इंडिया) लिमिटेड
हस्ता./-
विक्रम जैन
निदेशक
डीआईएन: 00204315

तिथि: 05-01-2023
स्थान: नई दिल्ली

---

## प्ररूप संख्या आईएनसी–26

{कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में}

**केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष**

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में

और

### बज़ रिटेल इंडिया प्राइवेट लिमिटेड

**(CIN: U52100DL2010PTC200201)**

जिसका पंजीकृत कार्यालय : **डीई–140 / 1, टैगोर गार्डन, नई दिल्ली–110027** में हैं, के मामले में

**....आवेदक कंपनी / याचिकाकर्ता**

एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"उत्तर प्रदेश राज्य"** में स्थानांतरित करने के लिए **14 दिसंबर 2022** को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम ज्ञापन में संशोधन की पुष्टि की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी–2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्पलैक्स, नई दिल्ली–110003** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

**डीई–140 / 1 टैगोर गार्डन, नई दिल्ली– 110027**

आवेदक के लिए और आवेदक की ओर से
**बज़ रिटेल इंडिया प्राइवेट लिमिटेड**
हस्ता / –
**कंधारी अमिता**
(निदेशक)
डीआईएन : 06537415

दिनांक : 06.01.2023
स्थान : नई दिल्ली

---

## प्ररूप संख्या आईएनसी–26

{कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में}

**केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष**

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में

और

### विंसपिर क्रिएशन्स प्राइवेट लिमिटेड

**(CIN: U18109DL2013PTC255299)**

जिसका पंजीकृत कार्यालय : **एफ– 32, कालकाजी, नई दिल्ली–110019** में है, के मामले में

**....आवेदक कंपनी / याचिकाकर्ता**

एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"उत्तर प्रदेश राज्य"** में स्थानांतरित करने के लिए **14 दिसंबर 2022** को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम ज्ञापन में संशोधन की पुष्टि की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी–2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्पलैक्स, नई दिल्ली–110003** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

**एफ– 32, कालकाजी, नई दिल्ली–110019**

आवेदक के लिए और आवेदक की ओर से
**विंसपिर क्रिएशन्स प्राइवेट लिमिटेड**
हस्ता / –
**संजीव कंधारी**
(निदेशक)
डीआईएन : 02872628

दिनांक : 06.01.2023
स्थान : नई दिल्ली

---

## यूको बैंक (भारत सरकार का उपक्रम) UCO BANK (A Govt. of India Undertaking)

### शाखा कार्यालयः राजेन्द्र प्लेस, नई दिल्ली-110008

### कब्ज़ा सूचना (अचल / चल सम्पत्ति के लिए) (परिशिष्ट IV (नियम 8(1) देखें)

जबकि, अधोहस्ताक्षरकर्ता ने यूको बैंक, राजेन्द्र प्लेस शाखा, नई दिल्ली के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 का 54) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के (नियम 3) के साथ पठित अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत, एक मांग सूचना दिनांकित 21–10–2022 निर्गत की थी, जिसमें ऋणकर्ताओं: (1) श्री रवि कुमार एवं श्रीमती ज्योति पत्नी श्री रवि कुमार, पताः– I, डी 9, तृतीय तल, आर–ब्लॉक, प्रेम नगर, उत्तम नगर, नई दिल्ली–110059, पताः– II. आरजेड–I–10, छुपी भूतल, पुराना सोम बाजार, महावीर एन्क्लेव, नई दिल्ली–110045, 2. (गारंटर) श्री अजय कुमार पुत्र श्री विजय कुमार, पताः– मकान नं. 150, साइट–II, विकासपुरी, नई दिल्ली–110018 एवं 407, टी.सी. रघुबीर नगर, दिल्ली–110027 एवं ए–2/100, उत्तम नगर, नई दिल्ली–110059, को सूचना में अंकित राशि रु. 22,70,416/– (रुपये बाईस लाख सत्तर हजार चार सौ सोलह मात्र), 28–09–2022 के अनुसार, प्लस ब्याज (30 मई 2022 से) का, उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर प्रतिभुगतान करने को कहा गया था। चूंकि ऋणकर्ता निर्धारित बकाया राशि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एतद्द्वारा ऋणकर्ता को तथा जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न विवरणित संपत्ति का, प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप–धारा (4) के अंतर्गत उन्हें प्रदत्त शक्तियों के प्रयोगांतर्गत, 4 जनवरी 2023 को, अधिग्रहण कर लिया है।

ऋणकर्ता को विशेष रूप में तथा जनसाधारण को एतद्द्वारा सामान्य रूप में सावधान किया जाता है कि संपत्ति का लेन–देन न करें तथा संपत्ति का कोई व किसी भी प्रकार का लेन–देन, रु. 22,70,416/– (रुपये बाईस लाख सत्तर हजार चार सौ सोलह मात्र), 28–09–2022 के अनुसार, प्लस ब्याज (30 मई 2022 से) और राशि पर आकलित ब्याज हेतु यूको बैंक, राजेंद्र प्लेस शाखा, नई दिल्ली के प्रभाराधीन होगा।

ऋणकर्ता का ध्यानाकर्षण प्रतिभूत परिसंपत्तियों के मोचनार्थ उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों की ओर आमंत्रित किया जाता है।

**(चल एवं अचल) संपत्ति का विवरण**

**(भाग– I)**

(कृपया समस्त दृष्टिबंधककृत परिसंपत्तियों, यथा – भण्डारों, बही ऋणों, प्राप्यों, उपभोज्य भण्डार एवं स्पेयर सहित चालू परिसंपत्तियों तथा दृष्टिबंधककृत चल संयंत्र एवं मशीनरी इत्यादि, जो कि प्रलेखों में संवर्णित हैं, का संवर्णन करें)।

**(भाग– II)**

उस संपत्ति का साम्यापूर्ण बंधक, जो निर्मित तल–तृतीय तल संपत्ति सं. डी–9–10बी के अधिकार के साथ है, जिसका क्षेत्र माप 86.66 वर्ग गज है, जो खसरा सं. 83 / 10 / 2 में से, ग्राम–हस्तसाल की राजस्व संपदा, आर–ब्लॉक के नाम से विदित कॉलोनी, प्रेम नगर, उत्तम नगर, नई दिल्ली–110059 में स्थित तथा श्री रवि कुमार एवं श्रीमती ज्योति के नाम पर उप–पंजीयक– I I, जनकपुरी, नई दिल्ली के साथ विलेख सं. 9882 दिनांकित 13–05–2013 द्वारा पंजीकृत है।

**स्थानः नई दिल्ली तिथिः 04.01.2023** — **प्राधिकृत अधिकारी, यूको बैंक**

---

## भारतीय स्टेट बैंक, तनावग्रस्त आस्ति वसूली शाखा–II (51521)

तृतीय और चतुर्थ तल स्टेट बैंक हाऊस, 18 / 4, आर्या समाज रोड, करोल बाग, दिल्ली–110005, फोन नं. 011-28752163, फैक्स नं. 28755674 ईमेल : sbi.51521@sbi.co.in

परिशिष्ट IV-क, (नियम 8(6) का परन्तुक देखें) — चल / अचल सम्पत्ति के विक्रय हेतु विक्रय नोटिस

### ई–नीलामी दिनांक 24.01.2023 हेतु सूचना

**प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8(6) के परन्तुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अधीन अचल सम्पत्ति के विक्रय हेतु ई–नीलामी विक्रय नोटिस**

आम जनता को और विशेष रूप से उधारकर्ता, बंधककर्ता और गारंटर्स को यह नोटिस दिया जाता है कि नीचे वर्णित चल / अचल सम्पत्तियां की धारा 13(4) जो प्रतिभूत लेनदार के पास गिरवी / प्रभारित है, का (सांकेतिक / भौतिक) कब्जा, प्रतिभूत लेनदार के प्राधिकृत अधिकारी द्वारा लिया गया है, को **"जहाँ है", जैसा है" और जो कुछ भी है"** के आधार पर निम्नवर्णित उधारकर्ता, गारंटर्स और बंधककर्ताओं को प्रत्याभूतदाता, से प्रतिभूत लेनदार भारतीय स्टेट बैंक की नीचे वर्णित रुपए की बकाया राशि की वसूली हेतु दिनांक **24.01.2023** को बेचा जाएगा। आरक्षित मूल्य और अग्रिम धनराशि नीचे वर्णित रूपए होगी।

**सम्पत्ति के निरीक्षण की तिथि एवं समय: 21.01.2023 को पूर्वा. 11.00 बजे से अर्पा 03.00 बजे तक**

**इच्छुक बोलीदाता ई–नीलामी बंद होने से पूर्व एमएसटीसी के पास प्री–बिड ईएमडी जमा कर सकते हैं। एमएसटीसी के बैंक खाते में भुगतान की प्राप्ति और ई–नीलामी वेबसाइट में इस तरह की जानकारी को अपडेट करने के बाद ही बोलीदाता को प्री–बिड ईएमडी का क्रेडिट दिया जाएगा। बैंकिंग प्रक्रिया के अनुसार इसमें कुछ समय लग सकता है और इसलिए बोलीदाताओं को अपने हित में सलाह दी जाती है कि किसी भी अंतिम समय की समस्या से बचने के लिए बोली पूर्व ईएमडी राशि अग्रिम रूप से जमा करें।**

ई–नीलामी की तिथि व समय **24-01-2023** को पूर्वा. 11.00 बजे से अर्पाह्न 03.00 बजे तक 4 घंटे प्रत्येक 10 मिनट की अवधि के असीमित विस्तार के साथ

| क्र. सं. | कर्जदार(रों) / गारंटर(रों) का नाम | वसूली हेतु बकाया राशि जिसके लिए सम्पत्ति की बिक्री की जा रही है | सम्पत्ति(यों) का विवरण और टाइटल डीड धारक का नाम | आरक्षित मूल्य (रु.) जिससे कम में सम्पत्ति की बिक्री नही की जाएगी / धरोहर राशि (ईएमडी) आरक्षित मूल्य का 10% / बोली वृद्धि राशि | सम्पर्क हेतु नाम एवं मो. |
|---|---|---|---|---|---|
| 1 | **मैसर्स एच.के. क्रूसिबल स्टोर (प्रोप. श्री मोहम्मद हसीन पुत्र अब्दुल सत्तार)**, उत्तम नगर, धमेरा रोड, गाँव नया गांव, जिलाः बुलंदशहर यू.पी. | **रु. 45,89,475.59** दिनांक 06.08.2018 तक (प्लस भविष्य का ब्याज एवं अतिरिक्त प्रभार | अस्थायी संरचना के साथ भूमि का प्लॉट क्षेत्रफल 156.44 वर्ग मी., उत्तम नगर, धमेरा रोड, ग्राम नया गाँव, जिला बुलंदशहर यू.पी. में स्थित (भौतिक कब्जा बैंक के पास है।) | ₹ 24.78 लाख<br>₹ 2.48 लाख<br>₹ 0.10 लाख | श्री श्रवण कुमार झां मो. 7408433898<br>श्री आर.के जामवाल मो. 8595677877 |
| 2 | **श्री पंकज रैना पुत्र श्री जवाहर लाल रैना,** निवासीः के–1401, 14वां तल, रक्षा अडेला सेक्टर–16सी, गौर सिटी 2, ग्रेटर नोएडा (वैस्ट) ग्रेटी नोएडा यू.पी. | ₹ 39,55,753.00 दिनांक 08-07-2021 तक और भविष्य का ब्याज एवं अतिरिक्त प्रभार | फ्लैट नं. 1401, 14वां तल, टॉवर – के, रक्षा अडेला (राज रेसीडेन्सी), प्लॉट नं. GC-03-1/GH-03 सैक्टर–16सी, ग्रेटर नोएडा, वैस्ट गौतम बुद्ध नगर, यू.पी में स्थित (सांकेतिक कब्जा बैंक के पास है।) | ₹ 37.32 लाख<br>₹ 3.74 लाख<br>₹ 0.10 लाख | श्री श्रवण कुमार झां मो. 7408433898<br>श्री आर.के जामवाल मो. 8595677877 |

खाता / वालेट जिसमें ईएमडी भेजी जानी हैः मैसर्स एमएसटीसी लिमिटेड के साथ इसकी ई–नीलामी साइट **https://www.mstcecommerce.com/ auctionhome/ibapi/index.jsp** पर पंजीकृत बोलीदाताओं के निजी वालेट एनईएफटी के माध्यम से। बोलीदाताओं को सुरक्षित मूल्य की ईएमडी मैसर्स एमएसटीसी लिमिटेड की ई–नीलामी वेबसाइट **https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp** पर इसके पास अनुरक्षित अपने बोलीदाता खाते पर जनित चालान द्वारा अपने बैंक के एनईएफटी द्वारा अंतरित करनी होगी। किसी सहायता हेतु कृपया एमएसटीसी हेल्पडेस्क नं. **033-40602403, 033-40609118, 033-40645316** पर तथा / अथवा प्राधिकृत अधिकारी (सम्पर्क हेतु व्यक्ति) को कॉल करें।

**ई–नीलामी के नियम एवं शर्ते निम्नानुसार हैंः**

1. ई–नीलामी "जहां है, जैसा है, जो कुछ भी है के आधार पर" पर आयोजित की जा रही है तथा "ऑनलाइन" संचालित की जाएगी। नीलामी बैंक के अनुमोदित सेवा प्रदाता एमएसटीसी ई–कॉमर्स के माध्यम से उनके वेबपोर्टल **https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp** पर संचालित की जाएगी।
2. प्राधिकृत अधिकारी के सर्वश्रेष्ठ ज्ञान और जानकारी के अनुसार, सम्पत्ति / यों पर कोई ऋणभार नहीं है। तथापि, इच्छुक बोलीदाताओं को ऋणभार, नीलामी में रखी गई सम्पत्ति के स्वामित्व तथा सम्पत्ति को प्रभावित करने वाले दावों / अधिकारों / बकाया राशियों के संबंध में अपनी स्वयं स्वतंत्र जांच, अपनी बोली देने से पहले, कर लेनी चाहिए। ई–नीलामी विज्ञापन बैंक की कोई वचनबद्धता निर्मित नहीं करता है और न कोई वचनबद्धता या प्रतिनिधित्व करता समझा जाएगा। सम्पत्ति / यां, बैंक को ज्ञात और अज्ञात समस्त विद्यमान और भावी ऋणभारों सहित बेची जा रही है। प्राधिकृत अधिकारी / प्रत्याभूत क्रेडिटर किसी तृतीय पक्ष दावों / अधिकारों / देय राशियों के लिए जिम्मेदार नहीं होगा।
3. सफल बोलीदाता की धरोहर राशि जमा (ईएमडी) बिक्री प्रतिफल के अंश के रूप में रोक कर रखी जाएगी तथा असफल बोलीदाताओं की ईएमडी वापस कर दी जाएगी। धरोहर राशि जमा पर कोई ब्याज नहीं दिया जाएगा। सफल बोलीदाता को बिक्री मूल्य की 25 प्रतिशत राशि, प्राधिकृत अधिकारी द्वारा बोली मूल्य की मंजूरी पर तत्काल जमा करनी होगी तथा बिक्री मूल्य की शेष राशि बिक्री के 15वें दिन या उससे पहले जमा करनी होगी। सफल बोलीदाता द्वारा राशि जमा करने में चूक करने की स्थिति में पहले जमा की चुकी र्ग राशि जब्त कर ली जाएगी तथा सम्पत्ति की पुनः नीलामी की जाएगी और सम्पत्ति / राशि के संबंध में चूककर्ता बोलीदाता को कोई दावा / अधिकार नहीं होगा।
4. बिक्री के विस्तृत नियम एवं शर्तों के लिए कृपया बैंक के सेवा प्रदाता के वेबपोर्टल **https://www.mstcecommerce.com/auctionhome/ibapi.index.jsp** तथा बैंक के पोर्टल **https://www.sbi.co.in** पर उपलब्ध करवाया गया लिंक देखें।

दिनांक : **05-01-2023**, स्थान : नई दिल्ली — प्राधिकृत अधिकारी, भारतीय स्टेट बैंक, एसएआरबी– I I, करोल बाग, (शाखा कोड 51521)

---

## नीलामी सह बिक्री हेतु सार्वजनिक सूचना (परिशिष्ट–IVअ) (नियम 8(6))

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसके पश्चात "अधिनियम") के तहत **आईआईएफएल होम फाइनेंस लिमिटेड (पूर्व का इण्डिया इन्फोलाइन हाउसिंग फाइनेंस लिमिटेड (आईआईएफएल–एचएफएल)** कॉर्पोरेट कार्यालय : **प्लॉट नं. 98, फेज–IV, उद्योग विहार, गुरुग्राम–122015, (हरियाणा) तथा शाखा कार्यालय : प्लॉट नं. 30/30ई, अपर ग्राउण्ड फ्लोर, मेन शिवाजी मार्ग, नजफगढ़ रोड, जगुआर शोरूम के बगल में, मोती नगर, नई दिल्ली/यूनिट नंबर 309, तीसरी मंजिल, पदम बिजनेस पार्क, प्लॉट नं. आईएनएस–1, सेक्टर 12ए, आवास विकास, सिकंदरा योजना, आगरा, 282007** के पास बंधक अचल सम्पत्ति की बिक्री जैसा कि आईआईएफएल एचएफएल के अधिकृत प्राधिकारी ("एओ") ने आईआईएफएल–एचएफएल के बकायों की वसूली के लिए अधिनियम की धारा 13(2) के तहत जारी सूचना के अनुसार निम्नलिखित ऋण खातों/प्रॉस्पेक्ट सं. में यहाँ नीचे उल्लिखित सम्पत्ति का **"जहाँ है जैसे है" तथा "जो है यही है"** आधार पर बिक्री करने के अधिकार सहित कब्जा कर लिया था। यह बिक्री अधोहस्ताक्षरी द्वारा वेबसाइट **www.bankeauctions.com** पर प्रावधानित ई–नीलामी प्लेटफॉर्म के माध्यम से सम्पन्न की जायेगी।

| कर्जदार(रों)/सह–कर्जदार(रों)/जमानती(यों) के नाम | माँग सूचना की तिथि तथा राशि | अचल सम्पत्ति/प्रतिभूत आस्ति का विवरण | भौतिक कब्जे की तिथि | आरक्षित मूल्य |
|---|---|---|---|---|
| 1. श्री कुलदीप<br>2. श्रीमती एकता<br>3. श्री महावीर ट्रेडिंग कम्पनी<br>(प्रॉस्पेक्ट नं. IL10138091) | 30–जुलाई–2022<br>रु. 33,81,802.00/– (रुपये तैंतीस लाख इक्यासी हजार आठ सौ दो मात्र)<br>संविदा वृद्धि राशि रु. 40,000/– (रुपये चालीस हजार मात्र) | संपत्ति पहली मंजिल के दाईं ओर के हिस्से का सम्पूर्ण भाग, छत के अधिकार के बिना, क्षेत्रफल 585 वर्ग फीट, निर्मित संपत्ति संख्या टी–190 में से, गांव बिंदापुर, कॉलोनी टी–ब्लॉक, उत्तम नगर, नई दिल्ली 110059 के क्षेत्र में स्थित। | 28–दिस.–2022<br>30–दिस.–2022 तक कुल बकाया रु. 33,82,976/ (रुपये तैंतीस लाख बयासी हजार नौ सौ छिहत्तर मात्र) | रु. 31,31,000/– (रुपये इकतीस लाख इकतीस हजार मात्र)<br>जमा धरोहर राशि (ईएमडी) रु. 3,13,100/– (रुपये तीन लाख तेरह हजार एक सौ मात्र) |
| 1. पवन कुमार गर्ग<br>2. श्रीमती रोहिणी गर्ग<br>3. श्री दाऊजी कैटर्स<br>(प्रॉस्पेक्ट नं. 851164 तथा 753460) | 09–अप्रैल–2022<br>रु. 98,37,202.00/– रुपये अट्ठानबे लाख सैंतीस हजार दो सौ दो मात्र)<br>संविदा वृद्धि राशि रु. 50,000/– (रुपये पचास हजार मात्र) | आवासीय मकान नं. 35/49/20 का सम्पूर्ण भाग, कुल क्षेत्रफल 214 वर्ग मीटर तथा कवर्ड एरिया 170 वर्ग मीटर, खसरा नं. 51, मौजा लश्करपुर, हरी पर्वत वार्ड, जिला आगरा, उत्तर प्रदेश–282005. | 30–दिस.–2022<br>02–जन.–2022 तक कुल बकाया रु. 1,07,56,739/– (रुपये एक करोड़ सात लाख छप्पन हजार सात सौ उनतालीस मात्र) | रु. 97,37,000/– (रुपये सत्तानबे लाख सैंतीस हजार मात्र)<br>जमा धरोहर राशि (ईएमडी) रु. 9,73,700/– (रुपये नौ लाख तिहत्तर हजार सात सौ मात्र) |
| 1. श्री कैलाश सिंह राजपूत श्रीमती<br>2. पुष्पा देवी<br>(प्रॉस्पेक्ट संख्या 856945 और 940130) | 19–अग.–2022<br>रु. 18,43,118.00/– (रुपये अठारह लाख तैंतालीस हजार एक सौ अठारह मात्र)<br>संविदा वृद्धि राशि रु. 25,000/– (रुपये पच्चीस हजार मात्र) | अग्रलिखित सम्पत्ति का समस्त भाग : बिना रूफ राइट्स के ग्राउंड फ्लोर पर, माप 15.56 वर्ग गज, "कथित दुकान" संपत्ति नंबर पी–24–ए का हिस्सा, प्लॉट नंबर 23 और 24, खसरा नंबर 193 में से, खेवत नंबर 11, आवासीय कॉलोनी गली नंबर 2, शंकर नगर एक्सटेंशन, ग्राम घोंडली का क्षेत्र, नई दिल्ली–110051, भारत में स्थित (बिल्ट अप एरिया : 140 वर्ग फीट) | 26–दिस.–2022<br>27–दिस.–2022 तक कुल बकाया रु. 18,45,933/– (रुपये अठारह लाख पैंतालीस हजार नौ सौ तैंतीस मात्र) | रु. 17,61,000/– (रुपये सत्रह लाख इकसठ हजार मात्र)<br>जमा धरोहर राशि (ईएमडी) रु. 1,76,100/– (रुपये एक लाख छिहत्तर हजार एक सौ मात्र) |
| 1. श्री ललित गुप्ता<br>2. श्रीमती रिचा गुप्ता<br>3. कृष्णा फार्मेसी<br>प्रॉस्पेक्ट नं. IL10153069) | 28–जून–2022<br>रु. 26,22,725.00/– (रुपये छब्बीस लाख बाईस हजार सात सौ पच्चीस मात्र)<br>संविदा वृद्धि राशि रु. 25,000/– (रुपये पच्चीस हजार मात्र) | सम्पत्ति बिल्ट–अप तृतीय तल (पीछे की ओर) छत के अधिकार सहित का सम्पूर्ण भाग, सम्पत्ति सं. डब्ल्यूजेड–283/254 प्लॉट नं. 254 पर निर्मित, माप क्षेत्रफल 50 वर्ग गज, कुल क्षेत्रफल 125 वर्ग गज में से, रेक्ट संख्या 19 में से, किला नं. 8 (खसरा नं. 19/8), विष्णु गार्डन, विष्णु गार्डन एक्सटेंशन कॉलोनी, गली नं. 08, मड्डी वाली गली, गांव ख्याला, पश्चिमी दिल्ली, भारत, 110018. (क्षेत्रफलः 450 वर्ग फीट) | 28–दिस.–2022<br>30–दिस.–2022 तक कुल बकाया रु. 25,16,983/– (रुपये पच्चीस लाख सोलह हजार नौ सौ तिरासी मात्र) | रु. 23,46,000/– (रुपये तेईस लाख छियालीस हजार मात्र)<br>जमा धरोहर राशि (ईएमडी) रु. 2,34,600/– (रुपये दो लाख चौंतीस हजार छः सौ मात्र) |

| सम्पत्ति के निरीक्षण की तिथि | ईएमडी की अन्तिम तिथि | ई–नीलामी की तिथि/समय |
|---|---|---|
| 6–फर.–2023 1100 बजे –1400 बजे | 8–फर.–2023 को 5 बजे अप. तक | 10–फर.–2023 1100 बजे –1300 बजे |

**भुगतान का माध्यम : सभी भुगतान "आईआईएफएल होम फाइनेंस लिमिटेड" के पक्ष में गुरुग्राम में देय डिमाण्ड ड्राफ्ट द्वारा या आरटीजीएस/एनईएफटी के माध्यम किये जाने हैं। खाता विवरण निम्नवत हैं : (क) खाते का नाम : आईआईएफएल हो फाइनेंस लिमिटेड, (ख) बैंक का नाम : स्टैण्डर्ड चार्टर्ड बैंक लिमिटेड, (ग) खाता नं. –9902879, इसके बाद ऋण संख्या (घ) आईएफएससी कोड : – SCBL0036001 (ङ) बैंक का पता : स्टैण्डर्ड चार्टर्ड बैंक, 90, एम.जी. रोड, फोर्ट, मुम्बई–400001**

**नियम एवं शर्तें:**

1. ई–नीलामी में भाग लेने हेतु इच्छुक संविदाकारों को अग्रिम में ही सेवा प्रदाता **https://www.bankeauctions.com** के साथ अपने विवरण पंजीकृत कराने होंगे और लॉगिन खाता, लॉगिन आईडी तथा पासवर्ड सृजित करना होगा। इच्छुक संविदाकारों को अपने "निविदा प्रपत्र" ईएमडी के प्रति भुगतान, केवाईसी तथा पैन कार्ड की प्रति के साथ उपर्युक्त शाखा कार्यालय पर जमा करना/भेजना होगा
2. संविदाकार अपने प्रस्ताव "संविदा वृद्धि राशि" के कॉलम के तहत उल्लिखित राशि के गुणक में बढ़ायेंगे। यदि संविदा नीलामी बन्द होने के समय के अन्तिम 5 मिनटों में रखी जाती है तो बन्द होने का समय स्वतः ही 5 मिनट आगे बढ़ जायेगा।
3. सफल संविदाकार को एओ द्वारा संविदा मूल्य की स्वीकृति के 24 घण्टे के भीतर संविदा राशि का 25% (ईएमडी के समायोजन के बाद) जमा करना होगा और संविदा राशि का शेष 75% प्रतिभूत लेनदार द्वारा बिक्री की पुष्टि के 15 दिनों के भीतर जमा करनी होगी। सभी जमा राशियां तथा भुगतान निर्धारित भुगतान माध्यम में करने होंगे।
4. क्रेता को सेस, प्रयोज्य स्टाम्प शुल्क, शुल्क एवं अन्य विधिक देयताओं अथवा सम्पत्ति से सम्बन्धित अन्य सभी देयताओं जैसे निगम कर, बिजली के प्रभार, भूमि एवं अन्य आकस्मिक लागतों, प्रभारों तथा सभी करों एवं दरों, बाह्य व्ययों का वहन करना होगा।
5. संविदाकारों को ई–नीलामी बिक्री कार्यवाहियों में भाग लेने हेतु अपनी संविदाएं जमा करने से पूर्व नीलामी बिक्री तथा नीलामी आवेदन प्रपत्र के विस्तृत नियम एवं शर्तों हेतु वेबसाइट **https://bankeauctions.com** तथा **https://www.iifl.com/home-loans/properties-for-auction** देखने का परामर्श दिया जाता है।
6. **अधिक विवरण, सहायता प्रक्रिया तथा ई–नीलामी पर प्रशिक्षण के लिए संभावित संविदाकार सेवा प्रदाता से ई–मेल आईडी : support@bankeauctions.com, सपोर्ट हेल्पलाइन नम्बर : 7291981124/25/26 से सम्पर्क कर सकते हैं।**
7. सम्पत्ति से सम्बन्धित पूछताछ, सम्पत्ति के निरीक्षण तथा ऑनलाइन संविदा आदि के लिए आईआईएफएल एचएफएल के टोलफ्री नं. 1800 2672 499 पर सोमवार से शुक्रवार तक 09:30 बजे से 18:00 बजे के बीच कॉल करें या **email:- auction.hl@iifl.com** पर लिखें।
8. एतद्वारा उपर्युक्त कथित कर्जदारों को भौतिक कब्जा लेते समय 7 दिनों के भीतर प्रतिभूत आस्ति पर पड़ी हुई वस्तुएं हटाने की सूचना दी जाती है अन्यथा आईआईएफएल–एचएफएल इन परिस्थितियों में सम्पत्ति के किसी नुकसान के लिए उत्तरदायी नहीं होगा।
9. एतद्वारा कर्जदारों को सूचना दी जाती है कि यदि वे उपर्युक्त कथित वस्तुएँ हटाने में असफल रहते हैं तो इसे कानून के अनुसार बेच दिया जायेगा।
10. यदि उपर्युक्त निर्धारित समय के भीतर सफल संविदाकार/नीलामी क्रेता द्वारा किसी भी चरण में भुगतान में चूक होती है तो बिक्री निरस्त हो जायेगी और पहले से अदा की गयी राशि (ईएमडी सहित) जब्त कर ली जायेगी तथा सम्पत्ति को पुनः बिक्री पर रखा जायेगा।
11. एओ को बिना कोई कारण बताइए निविदा/नीलामी के नियम एवं शर्तों को स्थगित/निरस्त अथवा परिवर्तित करने का अधिकार है। यदि निविदा/नीलामी में कोई विवाद होता है तो आईआईएफएल–एचएफएल के एओ का निर्णय अन्तिम होगा।

**सरफैसी अधिनियम, 2002 के नियम 8(6) के तहत 30 दिवसीय विधिक बिक्री सूचना**

एतद्वारा कर्जदार को निविदा/नीलामी की तिथि से पूर्व अद्यतन ब्याज एवं अनुषंगी व्ययों सहित उपर्युक्त राशि का भुगतान करने के लिए अधिसूचित किया जाता है जिसमें असफल रहने पर सम्पत्ति की नीलामी/बिक्री की जायेगी और शेष बकाया, यदि कोई हो, ब्याज तथा लागत सहित वसूल किया जायेगा।

स्थान : नई दिल्ली, तिथि : 6 जनवरी, 2023 — ह./– अधिकृत प्राधिकारी, आईआईएफएल होम फाइनेंस लिमिटेड

---

## पंजाब एण्ड सिंध बैंक

पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम) — जहाँ सेवा ही जीवन– ध्येय है

जोनल कार्यालय नोएडा, सी–1ए, सेक्टर–63, नोएडा, दूरभाष : 0120–4314956

**ई–नीलामी सूचना**

**अचल सम्पत्तियों के विक्रय हेतु ई–नीलामी की सार्वजनिक सूचना**

**ईएमडी तथा दस्तावेज जमा करने की तिथि तक/पूर्व : 20.01.2023 को 4.00 बजे अप. तक**

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित (सरफैसी) प्रवर्तन अधिनियम, 2002 (2002 की सं. 54) के तहत बैंक के पास बंधक अचल सम्पत्तियों की बिक्री जबकि, पंजाब एण्ड सिंध बैंक के अधिकृत प्राधिकारी ने हमारी शाखाओं के निम्नलिखित ऋण खातों में वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित (सरफैसी) प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत सूचना के अनुसार बैंक के बकायों की वसूली हेतु "जहाँ है जैसे है तथा जो है यही है" आधार पर इसे विक्रय के अधिकार सहित निम्नलिखित सम्पत्ति/यों पर सांकेतिक/भौतिक कब्जा कर लिया है। विक्रय अधोहस्ताक्षरी द्वारा वेबसाइट : (https://www.bankeauctions.com) पर उपलब्ध ई–नीलामी प्लेटफॉर्म के माध्यम से सम्पन्न किया जायेगा।

**अचल सम्पत्तियों का विवरण**

| क्र. सं. | कर्जदार तथा शाखा का नाम | सम्पत्ति का विवरण | कब्जे की स्थिति | मांग सूचना की तिथि / सूचना राशि | आरक्षित मूल्य | जमा धरोहर राशि (ईएमडी तथा ईएमडी जमा करने की अन्तिम तिथि एवं समय | ईएमडी जमा खाता विवरण | ई–नीलामी की तिथि/समय | सम्पत्ति के निरीक्षण की तिथि तथा समय | संविदा वृद्धि राशि | अधिकृत प्राधिकारी का नाम तथा सम्पर्क नं. |
|---|---|---|---|---|---|---|---|---|---|---|---|
| 1. | शा.का. – एटीए नोएडा<br>कर्जदार – दीपक गोयल और गगन गोल<br>गारंटर – फुरकान अहमद | फ्लैट नंबर एफ 6ए, पहली मंजिल (एचआईजी), छत के अधिकार क्षेत्र के बिना, शालीमार गार्डन एक्सटेंशन 1 जिला गाजियाबाद यूपी में स्थित माप 60.38 वर्ग मीटर, दीपक गोयल और गगन गोयल के नाम पर | भौतिक | 15–07–2014<br>रु. 3120417/– तिथि 30.06.2014 तक एवं उस पर भावी ब्याज, व्यय एवं अन्य प्रभार आदि | रु. 20,00,000/– (रुपये बीस लाख मात्र) | रु. 2,00,000/– (रुपये दो लाख मात्र) 20.01.2023 को 4 बजे अप. तक | खाता सं. 15111100000170 खाता नाम : जेडओ नोएडा खाता ई–नीलामी लाभार्थी का नाम : पंजाब एण्ड सिंध आईएफएससी कोड : PSIB0021511 | 21.01.2023 को 11.00 बजे पूर्वा. से 01.00 बजे अप. | 11.01.2023 को 10.00 बजे पूर्वा. से 12.00 बजे अप. | रु. 10,000/– (रुपये दस हजार मात्र) | श्रीमती अंचल नायर मोबाइल : 9896348777 ई–मेल : a0426@psb.co.in |
| 2. | शा.का. – रेलवे रोड गाजियाबाद<br>कर्जदार – सरिता वर्मा व राजीव कुमार वर्मा<br>गारंटर – देवी लाल वर्मा व | भूतल, प्लॉट संख्या 9/14 और 9/15 का भाग, ब्लॉक–बी डीएलएफ अंकुर विहार परगना लोनी गाजियाबाद सरिता वर्मा क्षेत्र के नाम पर क्षेत्रफल – 133 वर्ग मीटर | भौतिक | 20.01.2017<br>रु. 4516002 तिथि 01.01.2017 तक एवं उस पर भावी ब्याज, व्यय एवं अन्य प्रभार आदि | रु. 34,00,000/– (रुपये चौंतीस लाख मात्र) | रु. 3,40,000/– (रुपये तीन लाख चालीस हजार मात्र) 20.01.2023 को 4 बजे अप. तक | खाता सं. 15111100000170 खाता नाम : जेडओ नोएडा खाता ई–नीलामी लाभार्थी का नाम : पंजाब एण्ड सिंध आईएफएससी कोड : PSIB0021511 | 21.01.2023 को 11.00 बजे पूर्वा. से 01.00 बजे अप. | 11.01.2023 को 10.00 बजे पूर्वा. से 12.00 बजे अप. | रु. 10,000/– (रुपये दस हजार मात्र) | श्री नितेश कुमार मोबाइल : 8288044464 ई–मेल : g0191@psb.co.in |
| 3. | दिनेश कुमार<br>शा.का. – मुरादनगर गाजियाबाद<br>कर्जदार – हरि ओम वर्मा<br>गारंटर – बेनू परोई | फ्लैट नंबर एस–04 दूसरी मंजिल बिना छत के अधिकार के, प्लॉट नंबर 10 का हिस्सा विक्रम एन्क्लेव एक्सटेंशन गांव पासौंदा साहिबाबाद गाजियाबाद में हरिओम वर्मा और कमलेश वर्मा के नाम पर, क्षेत्रफल–41.81 वर्ग मीटर | भौतिक | 16.07.2015<br>रु. 1770581.40 तिथि 04.07.2015 तक एवं उस पर भावी ब्याज, व्यय एवं अन्य प्रभार आदि | रु. 12,20,000/– (रुपये बारह लाख बीस हजार मात्र) | रु. 1,22,000/– (रुपये एक लाख बाईस हजार मात्र) 20.01.2023 को 4 बजे अप. तक | खाता सं. 15111100000170 खाता नाम : जेडओ नोएडा खाता ई–नीलामी लाभार्थी का नाम : पंजाब एण्ड सिंध आईएफएससी कोड : PSIB0021511 | 21.01.2023 को 11.00 बजे पूर्वा. से 01.00 बजे अप. | 11.01.2023 को 12.00 बजे अप. से 2.00 बजे अप. | रु. 10,000/– (रुपये दस हजार मात्र) | श्री नितेश कुमार मोबाइल : 8288044464 ई–मेल : g0191@psb.co.in |
| 4. | शा.का. – इंदिरापुरम, गाजियाबाद<br>कर्जदार – गोविंदा पाल और राखल पाल<br>गारंटर – आलोक कुमार बेरा | फ्लैट नंबर एसएफ–3 एमआईजी सेकेंड फ्लोर बैक साइड रूफ राइट के साथ, प्लॉट नंबर सी–1/66 अंकुर विहार लोनी गाजियाबाद यूपी में गोविंद पाल के नाम पर, क्षेत्रफल – 55.74 वर्ग मीटर | भौतिक | 14.10.2015<br>रु. 1173370/– तिथि 30.09.2015 तक एवं उस पर भावी ब्याज, व्यय एवं अन्य प्रभार आदि | रु. 11,10,000/– (रुपये ग्यारह लाख दस हजार मात्र) | रु. 1,11,000/– (रुपये एक लाख ग्यारह हजार मात्र) 20.01.2023 को 4 बजे अप. तक | खाता सं. 15111100000170 खाता नाम : जेडओ नोएडा खाता ई–नीलामी लाभार्थी का नाम : पंजाब एण्ड सिंध आईएफएससी कोड : PSIB0021511 | 21.01.2023 को 11.00 बजे पूर्वा. से 01.00 बजे अप. | 11.01.2023 को 10.00 बजे पूर्वा. से 12.00 बजे अप. | रु. 10,000/– (रुपये दस हजार मात्र) | श्री अमित रंजन मोबाइल : 9528293810 ई–मेल : zo.noida@psb.co.in |
| 5. | शा.का. – बेगम ब्रिज मेरठ<br>कर्जदार – मैसर्स स्टिचर्स प्रॉप मुनिन्दर सिंह धोडी<br>गारंटर – रामपाल और इमरान खान | वाणिज्यिक संपत्ति माप 93.22 वर्ग मीटर (भूतल पर 15.15 वर्ग मीटर और निचले भूतल पर 78.07 वर्ग मीटर) एमपीएल नंबर 81 बेगम ब्रिज मेरठ मुनिंदर सिंह धोडी के नाम पर | सांकेतिक | 24.05.2022<br>रु. 13444746.06 तिथि 01.05.2022 तक एवं उस पर भावी ब्याज, व्यय एवं अन्य प्रभार आदि | रु. 1,50,00,000/– (रुपये एक लाख पचास हजार मात्र) | रु. 15,00,000/– (रुपये पन्द्रह लाख मात्र) 20.01.2023 को 4 बजे अप. तक | खाता सं. 15111100000170 खाता नाम : जेडओ नोएडा खाता ई–नीलामी लाभार्थी का नाम : पंजाब एण्ड सिंध आईएफएससी कोड : PSIB0021511 | 21.01.2023 को 11.00 बजे पूर्वा. से 01.00 बजे अप. | 11.01.2023 को 10.00 बजे पूर्वा. से 12.00 बजे अप. | रु. 10,000/– (रुपये दस हजार मात्र) | श्री विकास तोमर मोबाइल : 9814412015 ई–मेल : m0169@psb.co.in |

**नियम एवं शर्तें :**

1. ई–नीलामी "जहाँ है जैसे है", "जो है यही है" तथा "जो कुछ भी है वहीं है" आधार पर की जा रही है।
2. अधिकृत प्राधिकारी के पूर्ण संज्ञान एवं सूचना में सम्पत्ति पर कोई ऋणभार नहीं है। फिर भी, इच्छुक संविदाकारों को अपनी संविदा जमा करने से पूर्व नीलामी पर रखी सम्पत्ति/यों के ऋणभार, स्वामित्व तथा सम्पत्ति को प्रभावित करने वाले दावों/अधिकारों/बकायों के सम्बन्ध में अपनी स्वतन्त्र पूछताछ कर लेनी चाहिए। ई–नीलामी विज्ञापन बैंक की किसी प्रतिबद्धता या प्रतिनिधान को न तो गठित करता है और न करेगा। यह सम्पत्ति बैंक को ज्ञात या अज्ञात समस्त वर्तमान तथा भावी ऋणभारों सहित बेची जा रही है। अधिकृत प्राधिकारी/प्रतिभूत लेनदार किसी थर्ड पार्टी के दावों/अधिकारों/बकायों के लिए किसी भी प्रकार उत्तरदायी नहीं होंगे।
3. संविदा जमा करने से पूर्व आस्ति तथा विशिष्टियों के विषय में निरीक्षण करना तथा स्वयं को सन्तुष्ट करना संविदाकारों का उत्तरदायित्व होगा।
4. जिन इच्छुक संविदाकारों ने ईएमडी जमा कर दी है और लॉगिन आईडी एवं पासवर्ड सृजित करने, डाटा अपलोड करने, संविदा जमा करने, ई–संविदा प्रक्रिया आदि पर प्रशिक्षण प्राप्त करने में सहायता चाहते हैं वे हेल्पडेस्क नं. +91 7291981124, 7291981125, 7291981126, हेल्पलाइन ई–मेल आईडी : support@bankeauctions.com तथा सम्पत्ति संबंधी किसी पूछताछ के लिए अधिकृत प्राधिकारी से किसी भी कार्यदिवस में कार्यालयी घंटों के दौरान सम्पर्क कर सकते हैं।
5. केवल वैध यूजर आईडी/पासवर्ड धारक तथा एनईएफटी/आरटीजीएस के माध्यम से ईएमडी का सुनिश्चित भुगतान करने वाले क्रेता ही ई–नीलामी प्रक्रिया में भाग लेने के पात्र होंगे।
6. जिन इच्छुक संविदाकारों ने क्रमशः 20.01.2023 को 4.00 बजे अप. से पूर्व ऑनलाइन माध्यम से आरक्षित मूल्य के 10% से ऊपर ईएमडी जमा कर दी है वे ई–नीलामी प्रक्रिया में भाग लेने के पात्र होंगे। उपर्युक्त सम्पत्तियों की ई–नीलामी संविदाकारों के बीच इंटर–से संविदा के माध्यम से प्रत्येक सम्पत्ति के सम्मुख उल्लिखित तिथि एवं समय पर ही संचालित की जायेगी। संविदाकार प्रत्येक सम्पत्ति के सम्मुख "संविदा वृद्धि राशि" के स्तम्भ के तहत उल्लिखित राशि के गुणक में अपने प्रस्ताव बढ़ायेंगे। यदि संविदा ई–नीलामी बन्द होने के समय अन्तिम 5 मिनटों में रखी जाती है (प्रत्येक 5 मिनट के अधिकतम असीमित विस्तार के अध्यधीन) तो बन्द होने का समय स्वतः ही 5 मिनट बढ़ जायेगा। जो संविदाकार ई–नीलामी प्रक्रिया बन्द होने पर अधिक संविदा राशि (आरक्षित मूल्य से कम पर नहीं) जमा करता है उसे सफल क्रेता घोषित किया जायेगा और उसे इसकी सूचना इलेक्ट्रॉनिक माध्यम से दे दी जायेगी जो अधिकृत प्राधिकारी/प्रतिभूत लेनदार के अनुमोदन के अध्यधीन होगा।
7. सफल संविदाकार की जमा धरोहर राशि (ईएमडी) बिक्री कंसीडरेशन के भाग के रूप में रख ली जायेगी और असफल संविदाकारों की ईएमडी वापस कर दी जायेगी। जमा धरोहर राशि पर कोई ब्याज नहीं दिया जायेगा। सफल संविदाकार को पहले से प्रदत्त ईएमडी को समायोजित करके बिक्री राशि का 25% अधिकृत प्राधिकारी द्वारा संविदा मूल्य की स्वीकृति के तुरन्त बाद जमा करनी होगी और बिक्री मूल्य का शेष 75% बिक्री के 15वें दिन तक या इससे पूर्व अथवा लिखित में प्राधिकृत अधिकारी के विवेकानुसार सहमति के आधार पर विस्तारित तिथि तक जमा करनी होगी। यदि सफल संविदाकार भुगतान करने में चूक करता है तो पहले से जमा की गयी राशि जब्त कर ली जायेगी और सम्पत्ति को पुनः नीलामी पर रखा जायेगा तथा चूककर्ता संविदाकार का सम्पत्ति/राशि के संबंध में कोई दावा/अधिकार नहीं होगा।
8. सम्भावित क्वालिफाइड संविदाकार ई–नीलामी की तिथि से पूर्व मैसर्स सी1 इंडिया प्रा.लि. से ई–नीलामी पर ऑनलाइन प्रशिक्षण प्राप्त कर सकते हैं। न तो अधिकृत प्राधिकारी/बैंक और न ही मैसर्स सी1 इंडिया प्रा.लि. इंटरनेट नेटवर्क सम्बन्धी किसी समस्या के लिए उत्तरदायी होंगे और इच्छुक संविदाकारों को ई–नीलामी में भाग लेने के लिए तकनीकी रूप से सुसज्जित होना सुनिश्चित करना होगा।
9. क्रेता को प्रयोज्य स्टैम्प शुल्क/अतिरिक्त स्टैम्प शुल्क/अन्तरण प्रभार, शुल्क आदि तथा पूर्व एवं भविष्य के किसी से भी संबंधित सांविधिक/गैर–सांविधिक बकायों, करों, दरों, एसेसमेंट प्रभारों, शुल्कों आदि का वहन करना होगा।
10. अधिकृत प्राधिकारी उच्चतम प्रस्ताव को स्वीकार करने के लिए बाध्य नहीं है और अधिकृत प्राधिकारी को किसी या सभी प्रस्ताव(वों) को स्वीकार या अस्वीकार करने या बिना कोई कारण बताए ई–नीलामी स्थगित/आस्थगित/निरस्त करने का पूर्ण अधिकार है।
11. संविदाकारों को अपनी संविदाएं जमा करने तथा ई–नीलामी में भाग लेने से पूर्व मैसर्स सी1 इंडिया प्रा.लि. की वेबसाइट (https://www.bankeauctions.com) पर उपलब्ध ई–नीलामी के विस्तृत नियम एवं शर्तों को ध्यानपूर्वक पढ़ने की सलाह दी जाती है।

**सरफैसी अधिनियम, 2002 के नियम 8(6) के तहत 15/30 दिवसीय सांविधिक बिक्री सूचना**

नोट : यह वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के नियम 8(6) के तहत कर्जदारों/जमानतियों/बंधककर्ताओं के लिए उपर्युक्त ऋण के तहत नोटिस भी है यदि उन्होंने अपने बकाये पूर्ण रूप से अदा नहीं कर दिये हैं।

तिथि : 06.01.2023 स्थान : नोएडा — अधिकृत प्राधिकारी, पंजाब एण्ड सिंध बैंक

---

## केन फिन होम्स लिमिटेड

Can Fin Homes Ltd (Sponsor: CANARA BANK) HOME LOANS • DEPOSITS — Translating Dreams into Reality

एससीओ 34 एवं 35, प्रथम तल, कैनरा बैंक के ऊपर, सेक्टर 10ए, गुड़गाँव, फोनः Ph.: 0124-2370035, 7625079135
ईमेलः gurgaon@canfinhomes.com
CIN : L85110KA1987PLC008699

### सूचना

**श्री अभिनाश कुमार पुत्र अरविन्द कुमार** (कर्जदार) एवं **श्री नितेश कुमार पुत्र अरविन्द कुमार** (सह–कर्जदार) दोनों निवासी **बिशुनपुर मोहन टाउन / ग्राम विशुनपुर मोहन मौपा अंचल फेनहरा जिला पूर्वी चम्पारन–845430** ने संपत्ति **माकन नंबर 19, खसरा सं. 12 विष्णु गार्डन निकट गौतम हॉस्पिटल / हनुमान मन्दिर राजेन्द्र पार्क गुड़गाँव 122001** को गिरवी रखकर हमसे वित्तीय सहायता प्राप्त की है।

हमने उपरोक्त सुरक्षित संपत्ति को सरफेसी अधिनियम के तहत **21.10.2019** को **रु. 28,30,000 / – (रुपए अट्ठाईस लाख तीस हजार मात्र)** में बेच दिया है। उपरोक्त उधारकर्ताओं के ऋण खातों के लिए बिक्री आय के समायोजन के बाद, **रु.1,56,196 / – (रुपए एक लाख छप्पन हजार एक सौ छियानबे मात्र)** की अतिरिक्त राशि है। उधारकर्ताओं को इस नोटिस के प्रकाशन की तारीख से 10 दिनों के भीतर अधोहस्ताक्षरी (मूल केवाईसी दस्तावेजों के साथ) से अधिशेष राशि एकत्र करने के लिए कहा जाता है, ऐसा न करने पर राशि जब्त कर ली जाएगी और इस संबंध में किसी भी दावे पर विचार नहीं किया जाएगा।

तिथिः 05.01.2023
स्थानः गुरुग्राम

शाखा प्रबंधक
केन फिन होम्स लिमिटेड, गुरुग्राम

---

## प्रपत्र ए

## सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

**शक्ति भोग स्नैक्स लिमिटेड के लेनदारों के ध्यानार्थ**

**संबंधित विवरण**

| | | |
|---|---|---|
| 1. | **कार्पोरेट देनदार का नाम** | **शक्ति भोग स्नैक्स लिमिटेड** |
| 2. | कार्पोरेट देनदार के निगमन की तिथि | 10 मार्च 1998 |
| 3. | प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है | रजिस्ट्रार ऑफ कम्पनीज, नई दिल्ली कंपनी अधिनियम 1956 के अंतर्गत |
| 4. | कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या | U15410DL1998PLC092654 |
| 5. | कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता | **पंजीकृत कार्यालय** : 1102–ए, पर्ल्स बिजनेस पार्क नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली –110034 भारत |
| 6. | कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि | **03 जनवरी, 2023** (आदेश की प्रति 05 जनवरी 2023 को प्राप्त हुई) |
| 7. | ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि | **02 जुलाई 2023** (समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन) |
| 8. | अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर | **उमेश गुप्ता**<br>**पंजी. सं.**:IBBI/IPA-001/IP-P00848/2017-2018/11431<br>**एएफए वैध : 02 नवंबर, 2023 तक** |
| 9. | अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है | ग्राउंड फ्लोर, 221–ए / 19, ओंकार नगर बी, त्री नगर, दिल्ली–110035. **ईमेल** : umesh@vamindia.in |
| 10. | अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल | **इमैक्युलेट रेजोल्यूशन प्रोफेशनल्स प्राइवेट लिमिटेड,** यूनिट नं. 112, पहली मंजिल, टॉवर–ए, स्पेज़एज कमर्शियल कॉम्प्लेक्स, सैक्टर–47, सोहना रोड, गुड़गांव–22018 **ईमेल** : cirp.shaktibhog@gmail.com |
| 11. | दावा प्रस्तुत करने हेतु अंतिम तिथि | **17 जनवरी, 2023** |
| 12. | अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई | लागू नही |
| 13. | किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम) | लागू नही |
| 14. | (क) संबंधित प्रपत्र उपलब्ध है<br>(ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है : | (क) वेब लिंकः https://ibbi.gov.in/home/downloads<br>(ख) भौतिक पताः लागू नही |

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली, पीठ–III, ने दिनांक **03 जनवरी, 2023** को **शक्ति भोग स्नैक्स लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

**शक्ति भोग स्नैक्स लिमिटेड** के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **17 जनवरी, 2023** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार (लागू नही) जैसा कि प्रविष्टि सं.12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए में निर्दशित करेगा [लागू नही]

**दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।**

**उमेश गुप्ता**
अंतरिम समाधान प्रोफेशनल, शक्ति भोग स्नैक्स लिमिटेड
**पंजीकरण सं.**:IBBI/IPA-001/IP-P00848/2017-2018/11431

**दिनांक** :05.01.2023
**स्थान** : दिल्ली